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The International Airport Authority (Amendment) Bill, 1985

Authority

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER). Madam, I beg to move:

"That the Bill to amend the International Airports Authority Act, 1971, be taken into consideration."

Madam, I submit that the International Airports Authority was constituted on 1st February, 1972. Its first Chairman and whole-time Member were appointed 1972. The conditions of service of the Chairman and the whole-time Member of the Authority were governed by rules framed according to section 36 of the International Airports Authority Act These rules were framed and notified in November, 1973. Therefore, there was a need to implement them with retrospective effect. The Committee on Subordinate Legislation in the Fifth Lok Sabha which examined these rules pointed out that section 36 does not permit rules to be made with retrospective effect and. therefore, this section should be amended to regularize the matter.

The 1973 rules only covered the major terms and conditions of service. According to rule 7 in these rules, other allowances and conditions were to be determined by the Central Government at time f the appointment of the Chairman and other Members of the International Airports Authority. The same Committee which examined these rules also pointed out that rule 7 of the 1973 rules was not consistent with the letter spirit of section 36 of the International Airports Authority Act. Separate action will be taken to amend the said rule.

The amendments proposed in this Bill have been made in pursuance of the recommendations of the Committee on Subordinate Legislation of the Fifth Lok Sabha. These amendments will provide necessary powers to make rules and regulations as

to the conditions of service with retrospective effect.

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We have taken care that while making the amendments no rules or regulations made with retrospective effect shall adversely affect the interests of any person who may be governed by such rules or regulations.

Section 37 of the Act confers powers on the Government to frame rules for regulating service conditions of other employees. Keeping in view the recommendations the Committee on Subordinate Legislation. it is also proposed to amend section of the 1971 Act to allow the Government to frame rules in this section also with retrospective effect, without adversely affecting the interests of any person to whom such rules may be applicable.

Section 37 of this Act does not provide rules framed under this section to be laid laid before each House of Parliament. It is proposed in this Bill to amend section 37 for laying any rule suitably to provide of rugulation made under section 37 before each House of Parliament, Necessary modifications are also being made in section 36 (3). This would fulfil the recommendation of the Committee on Subordinate Legislation of the Fifth Lok Sabha regarding laying of rules before each House of Parliament.

It is also proposed in this Bill to validate the rules made under section 36 of this Act before its present amendment and also all orders made under rule 7 of the 1973 rules.

Madam, as mentioned by me earlier. these amendments to sections 36 and 37 of the International Airports Authority Act of 1971 are being made with the primary objective of fulfilling the recommendations of the Committee on Subordinate Legislation of the Fifth Lok Sabha. I would. therefore, commend that the Bill taken up for consideration by the House.

The question was proposed.

\*SHRI O. J. JOSEPH (Kerala): Madam, Vice-Chairman, this is a simple and innocouous amendment. This Bill has been brought to enable the making of rules and regulations as to conditions of service etc. etc., of the Chairman, officers and employees of the Airports Authority. I do not want to go into the amendment as such.

However, I feel that it is necessary to make a brief mention of the light of our air services and air ports. Madam, we have four international airports in our country.... Bombay, Delhi, Madras and Calcutta. Although we have four international airports, only two are functioning effectively, while Delhi and Bombay are effectively functioning as international airports, Madras and Calcutta are practically ignored. There are no worthwhile air services from these two airports. There are no repair faci-Trerefore, I do not know lities there. whether our Government is pro-west or pro-north west. Anywhy the fact is that out of the four international airports, two have been practically ignored.

Madam, we often claim that our country is making fast progress. But the pity is that we do not feel the necessity of having another international airport. I do not know why we are not more liberal in such matters. Can we not adopt a broader view in such matters.

Last year our air services claim to have earned a profit of Rs. 60 crores. have a closer look at the operations our services we can find from which sector we have earned this profit. It is from Sectors like Trivadrum Gulf Sector that we have earned the major part of this profit. It is not a small amount. That comes to about Rs. 100 crores. In sense this Government is robbing the people of Kerala. This is a sort of daylight robbing of the hard earned money of the people working in gulf countries by means of airfares. The airfares for direct flight from Trivandrum to the gulf is almost equivalent to the flight via Bombay to the gulf. Thus we can find that when a passenger compelled direct is the from Trivanto pay fare

drum to gulf via. Bombay. He is being robbed of Rs. 2000 by the airlines. is paying 1000 rupees in excess to the for one side. Ts it not robbery, Madam? Why cannot they change this arrangement? I afraid that they are afraid of some foreign airlines breaking our monopoly if Trivandrum is converted to an international airport. Can we not reduce the present rate of airfare?

Another painful aspect is that these passengers are almost being treated as untouchables. They must go to the gulf countries and must give their blood and sweat for earning the precious foreign exchange for the country. But while they travel in our air services they are being treated like untouchables. Why do not stop these things? I do not know when wisdom will down upon them. Why cannot we treat these passengers to the gulf human beings. They are earning foreign exchange to the tune of Rs. 360 crores a years. Do they not deserve better treatment? There such are no considerations. Now what is the treatment meted out to them when they land in our airports. Our customs authorities would rob them more than half of the items which they have brought by spending their hard-earned money. News reports in pro-Congress newspapers Mathru Bhoomi and Manorama indicate that these kinds of malpractices are being indulged in by the customs officials using code words etc. Is it not robbery. Madam,

This Bill is for making provisions for the salary, allowances, service conditions etc. of officials and employees. We cannot say anything about it at the moment without having he details of such hings before us.

Madam, now conferences are held and Committees are formed in and around India. There are flights to Japan, China etc. Then why do we not do something to develop and improve the Calcutta airport? Now for one who goes to any of the above places has to come to Delhi and fly to Moscow or something like that resulting in circuitous passage and wastage of time. This is he present state of affairs. There-

<sup>\*</sup>Enolish translation of orginal speech delivered in Malayalam.

fore Calcutta airport needs to be developed and repair facilities made available there. Similarly the Madras airport also must be developed. Today we are operating about nineteen air services to places like Sri Lanka, Mahe and the gulf countries from Trivandrum. Therefore I like to know what is the difficulty in converting an airport like Trivandrum to an international airport. I do not as some Keraia Minister had recently said that "whether we should also go the Punjab or the Assam way to make our voice heard". If we want to curb the parochial tendencies then we must be prepared to concede the legetimate demands and aspirations of the people of the different parts of the country. Now with the change of leadership into the younger generation and with a youthful Minister in charge of the Ministry I hope these long-standing grievances of the people would be looked into and more consideration would be shown to With these words I conclude. Thank you.

SHRI RAOOF VALIULLAH (Gujarat): Madam, Vice-Chairperson, I rise to support the International Airports Authority (Amendment) Bill, 1985 to amend the International Airports Authority Act, 1971 as brought to this House by the Honourable Minister for Civil Aviation, Shri Jagdish Tytler.

Madam, in the Statement of Objects and Reasons, it is proposed to amend section 36 of the International, Airports Authority Act, 1971 suitably to remove the defects pointed out by the Committee on Subordinate Legislation and to validate the said rules and orders.

Madam, such a power as mentioned in the Memorandum regarding delegated legishation is necessary to give effect to decisions for improving the conditions of service of persons governed by the said rules or regulations with retrospective effect. Now, it is the same conditions of service of the personnel that I want refer today.

I would like to draw the attention of the Honourable Minister as to how the powers have been grossly misused by the ex-Chairman and Members of the International Airports Authority of India. Madam, the

International Airport at New Delhi was planned as one of the most modern most beautiful international airports in the I know for certain that about four or five months back the officials of the International Airports Authority India were telling the world that it will be more beautiful than the Singapore international airport which is considered today as the most beautiful airport in the world. This Airport constructed at an exorbitant cost of Rs. 100 crores and covering an area of 61.500 square metres was to provide super efficient and ultra sophisticated services to handle 3.5 million passenge: and nearly 70,000 tonnes of cargo anually. This was the magnitude of the International Airport to be built in New Delhi. Named after the Late Prime Minister, Smt. Indira Gandhi, this International was to be inaugurated on November 1985, her birth anniversary. What hap-The inauguration never place. pened? Instead the Government suddenly set up an inquiry and I want to congratulate here, Mr. Minister, that he took note of the delays, the faulty construction, use of sub-standard materials and One day later, that is on Noveraber 20, 1985, we read in the newspapers that the top brass of the International Airport Authority of India the Government owned body, incharge of the Metropolitan Airports have been sacked. Who were those people? Captain, A. M. Kapur, former IAAI Chief and the Chairman both-Air India and Indian Airlines, he was asked to go on leave. Only yesterday. I was surprised to know what le said—he was not asked to go no leave but he has tendered his resignation and Government has accepted it. After bungling to the tune of nearly Rs. 100 crores,the guts say that has to he has resigned nobody has asked him to go on leave. I would like to know from the Hon'ble Minister what the actual position is? Madam, the IAAI acting Vice-Chairman, Vice Marshal, Mr. Dere was reverted and the contract of Mr. H. S. Bhatia, the Member (Engineering) of the IAAI was terminated. This unhappy episode was Again it is a revealed by whom? Who revealed all this bungling? suprise. On November, 20, 1985, the Additional

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Secretary in the Prime Minister's Secretatariat, Mrs. Otima Bordia worte to the Civil Aviation Secretary, Mr. Sidhu, 1 quote:

"The Prime Minister has been concerned about the progress of construction of the new Indira Gandhi International Airport. Prime Minister has desired a full report into the status of the project, the time-table for its completion and the reasons for the delay as well as of faulty execution. Prime Minister has also desired that the responsibility on each person may be fixed in the tapses that have occurred".

The lapses are too many to narrate here. I would like to take some more time from you Madam, because I want to give exactly what the situation is regarding the famous International Airport at Delhi? The Airport was initially estimated to cost Rs. 63.95 crores in 1981 but the latest figure of Rs 95 crores and another Rs. 15 crores may have to be spent before it is finally ready for use. This should have been finished in October last, i.e. October 1985 but now as recently as yesterday, officials were saying that every thing would be in readiness by November, 19, 1985. It is not so and in fact, it was at the instance of the then Chairman of the International Airport Authority that the inaugration was fixed on November. 19. 1985..... Yet, as Mr. Tytler has now discovered, the work is far from over and would take at least one or two years more before the whole thing is ready. Madam, Mrs. Otima Bordia, Additional Secretary in the PM's Secretariat, conveyed in no uncertain terms Mr. Rajiv Gandhi's annoyance and the hon. Minister of State for Civil Aviation ordered the shifting and shuffling around of the men who have been in charge of the IAAI and instituted an enquiry into the lapses committed by various officials including Mr. Kapoor. Mr. Dere and Mr. Bhatia. I understand that the hon. Minister is reported to have said that he was always under the impression that the nation was going get something extraordinary, but what he noticed was poor qualiy work, sub-standard material and unreasonable cost escalations.

And at whose cost? The nation's cost, of course. And the project has not been completed in four years. He has only said that he cannot allow public money to be squandered by irresponsible people. I congratulate him, but what has he done while Mr. Kapoor has squandered away crores of rupees? He has done nothing in the matter.

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Madam, while the final enquiry report into the project will come after a month, preliminary investigation has revealed. (1) Over 150 major cracks in the taxi runway built at a cost of Rs. 3 crores; they appeared because of structural defects and faulty supervision. **(2)** Uneven poor equality flooring in both arrival and departure lounges. (3) An uneven and weak false ceiling which cost Rs. 330 per sq. metre as against Rs. 2.50 per sq. metre for the Bombay airport at Sahar (4) Very low ceiling, only seven feet high, in 40 per cent of the passenger area. You can actually touch the ceiling. Seventeen of the 22 tubewells for water are not functioning and even today they are not functioning. (6) out of 22 toilets were defective. They are defective everywhere, whether you go to Ahmedabad or Bombay. Toilets are of much lesser concern. (7) Chokea sewer lines. (8) Wrong ducting for air-conditioning system. (9) Incomplete waterproofing of the roof, leading to secpage of water in various places. Incomplete and poor quality electrical fittings in the entire complex. Now what If all these things are defecis left out? tive, what is left out?

Curiously all these lapses have occurred despite a regular monitoring done at the highest level by Mr. Siddhu and, of course, by over half a dozen Minister, who have precede the present Minister. In spite of all this monitoring, all these things have happened.

Planning had started even earlier in 1978 during the Janata Party rule, when the IAAI submitted a proposal for Rs. 42 crores. This was later raised to Rs. 63.95 crores, and finally it has come to Rs. 95 crores and another Rs. 15 crores which may be required additionally. So it

is over Rs. 110 crores now, from Rs. 42 crores in 1978. Who is responsible for all this? Madam, cracks in the taxi tracks and links built over the past two years were noticed as early as June this year. But no pressure was put on the contractor to improve the design and material quarify all these several issues about were often two to three inches wide and a new contract for filling up the cracks was handed out at the rate of Rs. 475 per sq. metre. Now this is an addition to all that expenditure. Inexplicably—this is yet be explained by the Government—the IAAI chose the same technique that has been used at Bombay Sahar airport, built three years ago.... even though three of the six taxi bays at Sahar Airport had developed cracks and the IAAI had to spend Rs. 76 lakhs on repairs in Bombay. But the most striking lapse seems to be the selection of suppliers for the rubber flooring in the airport complex. The International Airports Authority originally planned to provide only for stone flooring. Later this was changed to rubber flooring. And, according to preliminary reports submitted to the Minister, a former official of the IAAI gave orders worth Rs. 50 lakhs to a firm in Andhra Pradesh although it had no manufacturing facility and could boast of little more than a letter-head when the contract was awarded. I would like to get the explanation of the Minister whether this charge which I am putting right now is true and which firm this was and who was connected with this firm. Chief Engineer recorded. the on concerned file that the firm should not have been given any order but objections were overruled. I want know who the person was who overruled this decision. Yet another of official was forced to quit the IAAI because he objected to placing orders for the airconditioning plant with a firm which was not the lowest bidder. He also put his foot down on the purchase of aerobridges from Japan worth over Rs. 2 crores which is being investigated by the CBI. The Government is also looking into the justification by the IAAI for its decision to buy weighing machines worth Rs. 1 crores from an intermediary firm. It is getting curiouser and curiouser, as they say. Instead directly ordering from the manufacturers-indeed most airports in the world do not

buy their own weighing machines which are normally the responsibility of the airline—here it was curious that it was decided that the weighing machines would be bought by the IAAI, I would know who took the decision and why such a decision was taken. The IAAI came under attack for major faults the decision and project phasing. Just one day before the Parliament Session started we all read in the newspapers that the biggest faux pay of the aviation history has been committed in New Delhi. IAAI engineers forgot to provide construction of a heavy cargo terminal which is a must for an international airport. In the whole design there was no complex for cargo. And till last week the IAAI has not placed orders for a luggage lift, and its flight information system had not even arrived. Some officials whom I talked to, have admitted that even if they start working for 24 hours from today, it will take at least six months to complete the project and another two months to commission it, and if they are to remove all the faults, they will require Rs. 15 crores more than what has been provided in the Budget. I do not know whether the Finance Minister has Mr. Tytler to provide for Rs. 15 crores. Perhaps, the most inexplicable of the decisions of the IAAI is the recruitment of over 300 new people at a combined monthly salary of Rs. 7 lakhs run the airport which has not even started and which is not likely to start for another two years. And that work is still on. The staff has neither the place to sit nor the chairs nor any work. And it has become an additional hazard to the Minister This is what is going on at the international airport. Madam, a preliminary post mortem by the Engineering Department and the Audit party revealed that several changes have been made in the original design for the airport, thus giving an opportunity to the contractors to churn out more money. Over seventy per cent of the original specification was changed and contractors were handed out at arbitrary rates for various items. Who was the In-charge who doled contracts in this manner and the money from the national exchequer? There was also some controversy over the selection of architects and the interior decorators

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who were awarded the contracts without the tenders having been invited from the other leading architects with experience -in the airport work. As a consequence, with the changes in the original designs, the cost per sq. ft. of the passenger terminal has gone up to Rs. 650 which is more than twice the normal rate of Rs. 300 In fact, the Government's Projects Investment Board allows the cost of construction per sq. ft. at Rs 250 only. Why then did you allow Rs. 650 in this case? As the inquiry into this and the other lapses will continue. I hope the Minister will be firm in dealing with the culprits. I have met the Civil Aviation Minister and I know he is very firm in with the culprits. But I want to know from the honourable Minister what stern action he is going to take against these culprits.

With these words, Madam, I support the Bill and I hope the Minister will clarify all these several issues about the New Delhi Airport. Thank you

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE); Now. Mr. Aladi Aruna.

SHRI ALADI ARUNA 2005 V. ARUNACHALAM (Tamil Nadu): Madam Vice-Chairman, I support this piece of legislation.

Madam, the object of this amendment is to rectify the errors mentoined by the Committee on Subordinate Legislation. The Committee on Subordinate Legislation pointed out certain defects in giving retrospective effect regarding the conditions of service of the Chairman and the other permanent members of the International Airports Authority of India. has also observed certain inconsistences in framing the rules. Therefore, Madam, the honourable Minister has proposed to amend sections 36 and 37 of the principal Act, namely, the International Airports Authority of India Act, 1971. I welcome this move

Madam, I think it is appropriate to say something about the international air service and about the security of the airports. Owing to the growing menace of terrorism throughout the world, the important task which compels the Government is

none other than the security of the airports. If you compare our security arrangements with those at the airports countries, you will find in Western that our arrangements are quite insufficient, Madam, in order to have adequate security arrangements, it is reported, the Government has given training to about more than a thousand police constables in handling hijackers, bomb detection techniques and frisking But these constables have not been absorbed airports and most of these constables are working in profitable police stations rather than at the airport! I do not know why the Government has allowed these constables to work in other areas. In security matters, Madam, explosives technique is more important. Now we are using PD-4. No doubt, it is an effective equipment and the experts have approved this device. But, at the same time, the civil aviation experts have stated that it has got limited capability only. Another developed device is Model 70 which based on electronic capture principle. is being mostly used in the British Marny, But the most sophisticated device is Model-85 which is being utilised in Houses of Parliament in Britain. It considered as a 'world sniffer'. so, I request the honourable Minister to purchase all the latest devices for the security at our airports.

SHRI JAGDISH TYTLER: What is the last one you mentioned?

SHRI ALADI ARUNA alias V. ARU-NACHALAM: It is Model-85 which being utilised in the Houses of the Britishi Parliament. Sir, unfortunately, air crashes are occurring one after another in our country. But so far we have not come forward to establish an independent Air Safety Board. There was an air crash in 1972 in U.S.A., in which Senator Cutting lost his life. Soon after that air crash the Government of the U.S.A. establishedi National Transportation Safety Board. But in our country, despite many air crashes, we are still reluctant to such independent board.

Sir, I have to remind this House that our hon. Prime Minister, during his valodictory address in the Aeronautical Society of India, assured that an independent Board would be formed in India. But that promise has not so far been fulfilled.

Now, the secret information is that at the time of the Kanishka air crash, Director Mr. Salinder Singh, was able to rush to Cork in the first available flight. The reason is that he was not possessing a valid passport. He did not renew the passport. The date of expiry his passport was 14th March, 1980. For the past five years he did not renew his passport. So he arrived at the spot by the next flight available. It shows how officers are working with lack of readiness and without responding ίυ exigencies with swiftness. So the Government must come forward to from Air Transportation Safety Board.

After the construction of new airport in Madras for national service, the airport which is at present exclusively reserved for international airport, is not provided with cargo service and flight service to western countries. Every year in the month of January at least 2200 tonnes of handloom garments exported from Madras to western countries. But there are no cargo service facilities at Madras international airport. Therefore, the exporters are compelled to transport garments by surface from Madras to Bombay. I may inform the House that during the last week of December 1984 alone, nearly 350 trucks, each carrying 324 tonnes garment cargo left from Madras to Bombay, because there is available cargo direct service from Madtas airport to other countries Regarding this matter the Government of Tamil Nadu has written so many letters to this Ministry. Our hon, Minister, Mr. Swaminathan, Minister for Handlooms, also has written so many letters to this Government, explaining the difficulties and requesting this Ministry for the introduction of cargo flight service to the western countries. But so far this Ministry has not come forward to provide those facilities. If it is possible to introduce regular direct cargo flight service from Madras to countries, at least, for the time direct service may be operated during the

seasonal months, that is, from December to March. The Ministry may be aware of the fact that some of the western countries like the U.S.A. have prohibited the small aircraft, I, therefore, request you to introduce big aircraft like Jumbo from Madras to western countries. More than that, high level loader, fork lifter, warehouse facilities are not available in Madras international airport. Immediate attention is necessary to provide these facilities.

Even though Madras has got more inflow and outlow of traffic from the West and East, there is no direct flight from Madras to Bangkok and Japan. I understand that British Air Service and Thai Air Service have applied to operate air service from Madras to Bangkok and Japan.

If it is not possible for our Government to operate direct service from Madras to these countries. at least we can allow these countries to operate from Madras to other countries.

I would also like to say something about the domestice service of our country. There is no air service on every Sunday from Coimbatore to other areas. Regarding this matter, so many agencies have written letters to you. Our hon. Member of tais House, Mr. Varadaraj, has written so many letters to you. The reply from is that the Airport Government Authority has expressed its inability. fact, there are so many airport where the this faciliairforce Authority is allowing ty of air service on every Sunday. I would like to mention the airports: Agra, Chandigarh, Baghdogra. Bangalore, Go'a, Cochin, Kharagpur, Jamnagar, etc. There are nearly 20 stations where we are having air service to What is the reasons for not Sundays-. giving that service to Coimbatore along? The reason is that the Government has not exercised its power and it has not come forward to pressurise the Defence Department to allow the airlines to have service on every Sunday (Time bel rings).

I have to thank our hon. Minister for opening an airport at Tuticoin. I know

[Shri Aladi Aruna Alia<sub>8</sub> V. Aruna-chalam]

it will take another 4 to 5 years to complete the work. My suggestion is that till you build the airport, a Vayudoot serce may be allowed to operate between Maduri and Kayatar. Kayatar has a runway which was constructed during the British days. It is in good condition. Utilising that runway, a Vayudoot service may be allowed to be operated between Maduroi and Kayalara till we build the airport at Vahaikulam near Tuticorin.

Regarding the revenue, the Southern impressive progress. region has made The collection in the Southern region in the year 1984 was Rs. 145.87 crores. The target was only 135 crores. The all-India increase is only 22 per cent. But the increase in the Southern region is 24 per cent. Despite that increase in the revenue of the Southern region, our air services aremostly disturbed. The House is aware fact that for the last 4 or 5 years we were enjoying the facility of a direct air service between Madras and Delhi, It has been disturbed now. This is one of the longest service which is being operated by the Indian Airlines Perhaps our bon. Minister may justify by saying that an Air Bus has been introduced. I am not against the operation of the Air Bus. (Time hell rings) But it has not served the In air service, time factor is very important. Therefore, I would request the Minister kindly to restore our direct air service between Madras and Delhi. We were enjoying it earlier. With these words, I conclude my speech.

SHRI N SUKUL (Uttar Pradesh): Madam Vice-Chairman, rise to support this very simple Bill, the International Airports Authority (Amendment) Bill, 1985, which only seeks to amend the original Act so that the rules made under the Act may be applied with retrospective effect. This Bill has been for our consideration just to fulfil this one techicality. So, there cannot be any objection to it and I the Bill.

As regards our international airports, though the number of flights have increased, though the number of points that we now cover has increased, certain basic facilities are still lacking at these airports. By basic facilities, I mean the facilities like sitting accommodation, etc. Even in Delhi or at Bombay, whenever I go to the airport, I find the lounge jampacked and people have to loiter outside the lounge and there are no seats. So, least, we can provide sitting accommodation to all those passengers who travelling to other countries. At both Bombay and Delhi, I have found this lack of accommodation. In the last month. I had to go outside, and there was a long queue at the exchange counter of the Delhi airport. Before passing through the security, You have to have the exchange money. At the State Bank's counter there was a long queue. queue was such a long one that I could get it just two minutes before the Joparture time, and I was the last person to board the plane. So, more such counters should be provided for exchange pumposes.

Madam, I would also suggest that more retiring rooms should also be provided. People coming late in the night and who may have to go to some other town may like to stay in the retiring room at the airport itself. They may like to say in the retiring rooms instead of going one in the night. So, more retiring rooms should be provided both at Delhi and should be provided both at Delhi and should and, perhaps at Madras also as the case may be. But at least in Bombay and Delhi more, retiring rooms have to be provided.

Madam, there is no doubt that the International Airport Authority of ladia has done some very good work. By having its own design and its own fechnique, it has been able to reduce the cost of construction and also the mainternance cost by about 20 per cent. And because of our good work, we have also been able to secure orders from other countries like Yemen, Libya, Tanzania.

In so many countries, our people are doing the runway construction and all that. So, they have done a good work. But as I was mentioning, our facilities have not increased commensurate with the increase in the number of flights and the number of points covered.

Madam, now, I would like to take this opportunity to suggest one thing. I have found that some other airlines give some kind of discount to attract passengers. Our Indian Airlines does not give discount at all to the passengers, to my knowledge at least. So, if possible, by way of discount or by way of concession, something should be devised by our Air-India also so that passengers who would like to travel by other airlines because of this discount factor are attracted towards our own flights.

Madam, some eight or ten months back, there was an advertisement for recruiting civil engineers by the Airport Authority of India. And these posts were upto the level of Director. But after the advertisement, nothing has been heard 50 far. Nobody has been recruited and no posting has been made. So, I would like the hon. Minister to kindly took into this matter as to why appointments have not been made so far.

Madam, in 1982, in this very House, the then Minister informed us that radar facilities were existing in Delhi, Calcutta. Bombay and Madras and that those facilities would also be extended to a few other cities, Viz. Ahmedabad, Nagpur, Varanasi, Hyderabad, Guwahati and Trivandrum. I am not sure whether all these places have been provided with the radar facilities or not. Only the Minister can tell us. As a matter of fact, these facilities should be everywhere.

As far as possible, all our airports should be covered with this radar system and radar facility. Similarly, Madam, in 1982 we were also assured by the then Minister, Mr. Shrama, he was the Minister then, that Ahmedabad, Amritsar and Patna, Trichy, Trivandrum and Varanasi airports would be air-conditioned but they have not yet been air-conditioned. You see, Madam, three or four years have already elapsed but that

assurance is still in cold-storage. Now a young Minister has come and I am hopeful that the young and dynamic Minister will be able to translate that assurance into action and also extend this facility to a tew other airports also.

Madam, four new airports had to be constructed at Gangtok. Kohima, Itanagar and Aizawal at an estimated cost of about Rs. 13 crores. That too has not been done during the last three or four years. This must be done at least in the case of Aizawal. The Minister must be knowing that Aizawal is the farthest point and if you do not have an airport you have to travel by road from morning till evening. I had to go in a committee and it was a very long trek and so Aizawal needs an air service and that air service must be started.

# श्री जगवीश टाईटलर : परसों शुरू करने वाल ही . . . (व्यवधान)

SHRI P.N. SUKUL: Then I withdraw my suggestion for Aizawal but not for other places.

Similarly, Madam, as M<sub>1</sub>. Valliullah was saying the Indira Gandhi International Airport was to be inaugurated on the 19th of November, her own birthday, but it has not been possible for us to have that airport opened. Its inauguration has been in waiting. These are the things that should be expedited and as far as possible it should be done.

Similarly, Madam, Safdarjung airport was also to start functioning from the 12th December, 1984 for vayudoot services. It was stated that for Vayudoot Services the Safdarjung air port would be used and that this service would be started from the Safdarjung Airport from the 12th December, 1984. Now about a year has already passeds and I do not know when it is going to be inauguarated from there.

Similarly, there was a very good proposal of the Government to have a Helicopter Corporation of India. Wherever vayudoot services cannot go, vayudoot has its own limitations, we could have the helicopter service, at least as regards the hill districts of Garhwal, Kumaon, and other such places. Or to such places where railway trains and buses take a long time in going, we

[Shri P. N. Sukul]

must have the helicopter services. The Chadha Committee was to have submitted its report by March 1985. I think it must have been submitted. This Corporation should start functioning as early as possible and it would be a real feather in the cap of our young Minister.

Now, I would suggest that for VIPs there are special lounges or reserved lounges at various places. But these reserved lounges are not to be found everywhere. So, Members of Parliament, senior officers or Ministers who go there if the flight is delayed, then they have to wait, but they should have a suitable place to wait. For security reasons also it is necessary that the Ministers and others should have a suitable place from the security point of view. I would suggest that this facility should also be extended to other places. For example, I saw at Cochin that that lounge is at a very wrong place. Even if you have to go to a restaurant, you cannot go.

#### 4.00 P.M.

It is a very long route that one has to pass through. So, it should not be so far away.

Then in Vijayawada, I saw there were only four chairs in a small room. If 2-3 officers come, if some Ministers come, if some Members of Parliament come, they cannot be seated there. It is a very small VIP room, So, I would suggest to the hon. Minister to look into this aspect and try to have more of these reserved lounges.

Now, for three years, I was a member of the Consultative Committee of this Ministry and had been suggesting, and suggest it again that some point in the North India should be connected with Bornbay. New, Lucknow for example, is a very important point. I made this suggestion two-three times. I don't know whether anything has been done about it. I now understand that from Varansi it has bee done. It is very welcome. So. Kanpur should also be connected.

I entirely agree with Mr. Aruna Aladi for a direct flight to Mardas, because otherwise a lot of hardship is being faced. I would also suggest a Boeing service for Allahabad. Allahabad is quite farther from Kanpur; it is about 120 miles more. So, we would like to have a Boeing Service, if possible from Delhi to Allahabad and onwards just as we are having a flight to Patra via Kanpur.

With these words, I support the Bill THE VICE-CHAIRMAN (SHRIMA-TI KANAK MUKHERJEE): Mr. Bapu Kaldate, not here. Mr. Vaghela.

श्री शंदार िंह दाघेला (गुजरात) : मैडम वाइस चेयरमैन, जैसे हमारे मिल्ल माननीय वलीउल्लाह जी ने वताया **ग्रा**ई०ए०ए०ग्राई० के बारे में जितना भी कहें, उतना कम है। आप एक **पै**सेंजर के हिसाब से टिकिट लेने के लिये जाते हैं, वहां से तकलीफ शुरू होती है, उतर कर भ्राप जब तक घर पर नहीं पहुंचेंगे या जहां ग्रापको जाना है, वहां नहीं पहुंचेंगे, तब तक श्रापको <del>ग्र</del>ाप पर भरोसा नहीं होगा कि को जहां जाना है, वहां पहुंचेंगे नहीं । कम्प्यृटर-सिस्टम ग्रापने इन्वोल्व किया है, जितने हो सके, उतने ज्यादा एम्ररपोर्ट में इन्वोल्व करें। लेकिन इसको एफेसियेन्सी जिस ग्रौर से इसका उपयोग सुविधा के लिये होता है, वह सुविधा ही बने ग्रस्विधा बने, इसक। भी ग्रापको ख्याल करना होगा । ग्राप जैसे दिल्ली एग्ररपोर्ट पर जाते है, जो भी काउन्टर पर स्रापको जाना है, उसी काउन्टर पर इतनी भीड होती है, तो श्रगर काउन्टर पर 25--30 पैसेंजर से ज्यादा है, तो दूसरा काउन्टर खुलवा दें। इसके लिये माननीय मंत्री जी का जितना भी स्राभार हम मानेंगे, उतना कम होगा।

सिक्योंरिटी के बारे में भी, तीन-तीन , चार-चार या पांच-**पांच** बार होती हैं ग्रीर पच<sub>ि</sub>स-प**च**्स, साठ-साठ लोग एक-एक घण्टे होने के बाद परेशान रहते हैं, तब वहां की जो पुलिस है, वह पुलिस दिल्ली पुलिस होती है, वह भी सिर्फ सिक्योरिटी की जिम्मेद≀री होती है। इसके लिये मेरा निवेदन है कि लोकल पुलिस

के अल वा दूसरी पुलिस जैसे अगर इण्डियन एयर फोर्स की पुलिस को सिक्योरिटी चैकिंग के लिये लगायें, लोकल दिल्ली की नहीं, क्योंकि वह जिम्मेदारी हैं कि हमारी जिम्मेदारी पूरी हा गयी बाकी मरो । इसलिये इंडियन एँयर लाइन्स को, या इंडियन एयर फोर्स की पुलिस को वहां लगायें ज्यादा ग्रन्छा होगा । इसके ग्रतिरिक्त जब हमारा कोई प्लेन कहीं से हाईजैक होता है, तो सब मुसाफिर जितने भी उसमे होते हैं, ऊपर वाले के भरोसे ही रहते हैं । इसके लिये जो पायलेट होते है, उन पायलेट के ऊपर दो ऐसे मास्क हों ग्रौर पूरे हवाई जहाज में ऐसी मुविधा हो कि एक-्एक क्लिप दवाने से पूरा हवाई जहाज ऐसी गैस से भर जाये, एक षण्टे के लिये, ग्राधे घण्टे के लिये कि · **या**ती ग्रनकांशस हो जायें ग्रौर…

पाइलट ग्रनकांशस नहीं होना चाहिये। हा ईजेकर पैसेंजर श्रीर हास्टेस सब एक षण्टे के लिये ग्रनकांशस हो जायें। ऐसा हो जाये तो हवाई जहाज एक घण्टे में कहीं नजदीक लैंड हो सकता है ग्रौर यह जो खतरा है, पैसे सं के ऊपर ग्रौर टैसिरिस्ट्स की ब्लैक मैंलिंग का वह दूर हो सकता है।

दुसरे. फ्लाइट का जो एनाउंसमेंट होता है वह माइक की गड़बड़ी से सुनाई नहीं पड़ता। भैने देखा है कि पैसेंजर बैठे रहते हैं जबकि उनका हवाई जहाज छूट जाता है। एनाउंसमेंट के लिये माइक की सुविधा हर एयरपोर्ट पर ग्रच्छी होनी चाहिये, जिससे पैसेंजर ठीक से सुन सकें।

श्रहमदाबाद में जो हमारा एयरपोर्ट है, उसकी हमारे जूतों श्रौर सामान से सफाई होती है। वहां कई-कई दिनों तक सफाई नहीं होती। इन्टर-नेशनल लेवल के पैसेंजर्स उतरते हैं, एयर पोर्ट पर । उतरते ही सफाई का जो इम्प्रेशन उन पर पड़ता है, उससे उनको लगता होगा कि कैसा क्या चल रहा है।

ट्रैंफिक बहुत बढ़ रहा है । 21वीं . सदी में जायेंगे तव जायेंगे, लेकिन 21वीं सदी में पहुंचने से पहले ही ट्रैफिक 15 मिलियन से 60 मिलियन हो जायेगा ग्रौर हमारे ग्राज के एयरपोर्ट इस ट्रैफिक को हैंडिल करने में सक्षम नहों हैं। इसलिये आज के एयरपोर्टी को ऐसे डेवलप किया जाये कि श्राने वाने दिनों में वे 60 मिियन के ट्रैफिक को संभाल सकें।

ईस्टर्न रीजन में छोटी-छोटी जगहों पर वायुदूत का इम्प्लीमेंटेशन हो । एक नेशनल ग्रथारिटी ग्राफ इंडिया बने जो रीजनल लेवल पर संभाले ।

देश में कुछ ग्रनयुटिलाइज्ड या **ग्र**ण्डर-यूटिलाइज्ड हवाई पट्टियां है, जैसे सूरत में, मैसाना में, जिनका उपयोग श्राज नहीं हो रहा। ऐसी हवाई-पट्टियों का भी उपयोग होना चाहिये, उन पर लाखों रुपया खर्च हुन्रा है।

[उपत्रभाष्ट्यक्ष (अर संतोष कुगर साह) पीठ संत हुए।]

गुजरात में, ग्रहमदाबाद का द्रैफिक है, ब्रॉउट ब्राफ इंडिया जाने वाले ट्रैफिक को बम्बई जाना पड़ता है। इसलिये ग्रहमदाबाद को ग्रौर सौराष्ट्र में राजकोट का इन्टरनेशनल एयरपोर्ट का दिया जाये, जिससे बम्वई का हल**ः हो सके । श्राप** ऐसा करेंगे तो हम बहुत ग्राभारी होंगे।

गुजरात में जितने एयरपोर्ट हैं उतने ग्रौर किसीं रीजन में नहीं हैं। उन सवका ट्रैफिक दिल्ली ग्राने के लिए पहले बम्बई श्राता है, फिर दिल्ली श्राता है । इसलिये भ्राप <mark>सौराष्ट्र राजकोट</mark> से सीधे दिल्ली के लिये एक फ्लाइट दें, तो वह बहुत म्रच्छा होगा।

चेयरमैन श्रौर दूसरे होल-टाइम कर्म-चारियों की नियुक्ति के समय उनकी एनुम्रल कानफीडेंशियल रिपोर्ट्स को देखा जाये, स्कृटिनाइज किया जाये,

# [श्री शंकर सिंह वाघेला]

इन ग्राफिसरो ने भूतकाल में बंगलिंग नो नहीं की, ये करण्ट तो नहीं हैं, एफ़ीशियंट है या नहीं । ग्रभी बताया गया कि एक्स-चेयरमैन ने यह किया, वह किया।

डन्हीं णब्दों के साथ में ग्राशा करता हूं कि ग्राप मेरे मुझावो पर कार्यवाही करेंगे ग्रौर जिससे कि एफी-सियेंसी बढ़े।

श्री करणनाथ राय (उत्तर प्रदेश) : ग्रादरणीय उपसभाध्यक्ष महोदय, मैं मंत्री जी द्वारा प्रस्तुत विधेयक का समर्थन करता हूं । मैं नये मंत्रा जगदीश टाइटलर जी को वधाई देता हूं कि ग्राज ही मैने ग्रखबारों में पढ़ा कि दिल्ली ग्रौर सिंगापुर को वह डाइरेक्ट एयर इंडिया सर्विस से जोड़ने जा रहे हैं । में फिर उनको दुवारा वधाई देता हूं कि उन्होंने हैदराबाद से जद़ा को जोड़ने का भी फैसला किया है 19 तारीख से ।

ग्रादरणीय उपसभाध्यक्ष महोदय, मुझे विश्वास है कि श्री टाइटलर जी को देखरेख में हिन्दुस्तान की विमान मेवा दिन दूनी रात चौगुनी ग्रच्छी होगी ग्रौर देश के विभिन्न क्षेत्रों की मांगों को महेनजर रखते हुए काम करेगी ग्रौर पूरे राष्ट्र को एक ग्रच्छी सेवा देने की दिणा में वे प्रयत्न करेगे।

श्रीमन्, मुझे सबसे ज्यादा तकलीफ हुई है यह सुनकर, जैसा हमारे मित्र श्री वलीउल्लाह ने श्रभी कहा, कि श्रंत रिष्ट्रीय हवाई
श्रुडे का जो निर्माण हो रहा था उसमें
भारी श्रष्टाचार है। उन्होंने उसके बारे में
विस्तृत बातें कही। श्रादरणीय उपसभाध्यक्ष
महोदय, मैं उनकी वालों से सहमत हूं कि
श्रंतर्राष्ट्रीय हवाई श्रड्डा बने श्रौर उसमें
करोड़ा रुपयों का श्रष्टाचार हो श्रौर
श्रष्टाचार करने वाले वैसे ही चले जायें।
श्रीमन्, श्रंग्रेजों ने हमारे देश ः गुलाम वना
कर रखा था। उन्होंने भी पालियामेंट का भवन
बनाया या हजारों रेलवे स्टेणन बनाए,
रेलवे लाइनें बनाई, उनके द्वारा बनाए
गए भवनों से, रेलों से हम ग्राज भी नाम

ले रहे है, वे भी इतने मजबूत थे। लेकिन श्राज हिन्द्स्तान श्राजाद हे, श्राज हम हिन्द्स्तान के स्राजाद नागरिक है, स्राजाद हिन्द्स्तात के इंजीनियर है, ठेकदार है, नागरिक हैं। श्रगर इस तरह का 'प्रप्टाचार होता है तो यह देश कैसे जिन्दा रहेगा, कैसे देश की श्राजःदी को बचाए रखा जा सकता है श्र**ग**र हम भ्रष्टाचार के खिलाफ कदम नहीं उठाते? यदि उनकी वातों में सच्चाई है ते जो लोग भ्रष्ट हैं उनको पद से ही न हटा दिया जाए, प्राइमा फैसी केन होना चाहिए अदि ग्रपराध सावित होता है तो उनको जेल में डालना चाहिए। सौ करोड रु० का राजन करके पद से रिटायर होकर या इस्तीफा देकर कोई चला जाए, स्रगर इस तरह का भ्रष्टाचार हम नहीं रोक सकते हैं तो एश कैसे तरक्की करेगा ? हमारे आदर्शीय म्रारिफ मोहम्मद खान उत्तर प्रदेश के ह्यारे मंत्री है, उत्तर प्रदेश मे गारदा सहाय नहर पूरी होनी चाहिए थी सन् 1982 में, लेकिन ग्राज 1985 हो गया. वहां जाइए तो एता चलेगा कि ठेकेदार, इंजीनियर सब पैसा खा गए । नहीं बन सकी वहा नहर । सउकी का निर्माण नहीं हुन्ना गांवों मे चले जहरू, हरिजन वस्तियों को जो जोडने वाली स्उकें है उसका पैसा ठेकेदार खा गए। इस तरह की बातें इस मल्क में कब तक चलती रहेंगी ? मैं स्राप से निवेदन करना चाहता हं कि ऋगर इस मुल्क को जिंदा रखना है, ग्रगर इस जल्क की ग्राजादी को जिंदा रखना है तो एक मीनिजम स्टेंडर्ड हमें मेनटैन करना चाहिए । सौ रुज्या ग्रगर खर्च हो रहा है तो 80 रूपना तो उस पर खर्च हो, 20 रुपया भले ही ठेक्नेहार इंजीनियरों की जेव में चला जाए । श्रीमती इंदिरा गांधी के नाम पर श्रंतर्रष्ट्रीय हक्क्ष ग्रड्डे का निर्माण दिल्ली में हो रह*े* है पौर करोडों रुपयों का गवन एयर इंडिया के चैयरमैन की देखरेख में हुम्रा है तो उसकी पद से ही क्यों हटाया गया, क्यो नहीं उसे गिरएन।र किया गया, क्यो नहीं प्राडम कैसी केस लगाकर, उसके खिलाफ चार्ज टीट लगाकर उसे जेल में डाला गया 🗄 🛱 कांग्रेस पार्टी के हमारे मित्र वली उल्लाह द्वारा लगाए गए ग्रारोपों को मुनकर हैरान हं ि श्रीमती इंदिरा गांधी, जिसके नाम पर करांडों रुपयों का यह हवाई ग्रड्डा बन रहा है, जो शहीद हो चुकी हैं, जिनके अगल-अगल भ जगदीण टाइटलर जी उनका साथ देने के

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लिए दौड़ते थे उनके नाम पर हवाई ग्रड्डा बने तो उसमें भ्रष्टाचार नही होना चाहिए। मैं श्रापक माध्यम से श्रादरणीय प्रधान मंत्री जी से निवेदन करना चाहता हूं कि जब हिन्द्स्तान के संचार के साधनो को बढाकर, दुनिया को ग्राप जोड़ रहे हैं तो **अंतर्राप्ट्रीय हवाई ग्रइडा भी** शि**गापुर, हांगकांग. या** जापान के एयरपोर्ट की तरह बहुत ही ग्रच्छा बनाना चाहिए ता**कि देश-**विदेश के यात्री जो हमारे हवाई ग्रड्डे पर उतरें तो उनको भी हमारे हवाई ग्रहडे को देखकर श्रीमती इंदिरा गाधी की याद ग्राये ग्रौर वे उनकी तारीफ करें।

मझे विश्वास है कि ग्रापकी लीडरशिप में श्रव भविष्य मे भ्रष्टाचार नहीं होगा। उपसभाध्यक्ष महोदय, मैं उत्तर प्रदेश से श्राता हं । उत्तरप्रदेश में वायुदूत, एयर सर्विस है, इसकी वड़ी समस्या है। लखनऊ से दिल्ली एयर बस सर्विस होनी चाहिए। मैंने लखनऊ हवाई ग्रड्डे को देखा है । बोइंग पुरी भर गई है और 200 ब्रादमी बेटिंग लिस्ट में है। लखनऊ इज मोस्ट ऋाउडेंड। जितने हवाई ग्रड्डे हिन्दुस्तान में हैं उनमे सबसे ज्यादा काउडेड लखनऊ है । बोइंग 737 के माध्यम से हम लखनऊ के टैफिक की समस्या को हल नहीं कर सकते । श्राप जानते हैं कि लखनऊ के लंगड़े श्राम श्रीर **दुशहरी** श्राम सारी दुनिया में मणहर है। कच्चामाल सारी दुनिया में भेज सकते है। मैं भ्रापसे चाहंगा कि ग्राप लखनऊ को एयर स**र्विस** से जोडें।

मैं पूर्वी उत्तर प्रदेश का रहने वाला हूं। गोरखपूर महात्मा बुद्ध का जन्म स्थल है, क्**सी** नगर, लम्बिनी, गीता प्रेस गोरखप्र, **गोरखपु**र एक ग्रन्तर्राष्ट्रीय केन्द्र है। वहां पर एयर सर्विस का पहले यह हाल था दिल्ली से जहाज एवरों उड़ती थी वह कानपुर जाती थी ग्रौर वह कानपुर से गोरखपुर जाती थी। कानपूर तक तो बोइंग से कनेक्ट कर दिया लेकिन गोरखंपुर सर्विस का यह हाल है कि एवरों से ग्राप उतरेंगे तो एक मील दूर उतरेंगे। जो वेटिंग करने वाले व्यक्ति हैं. वह एक मील दूर खड़े होकर इंतजार करते हैं। क्योंकि यह एयर फोसे का हवाई थ्रडडा है इसलिए ग्रन्दर कोई नहीं, ज्ञान्सकता करीब दो मील अन्दर को स्नाना पडता है। जितने वहां रिसीव करने वाले व्यक्ति है वे सडक पर ही खड़े रहते है। मै चाहंगा अप व्यक्तिगत रूप से गोरखपूर जाइये स्रौर जाएर वहां की स्थिति का जानकारी ोिजिए । नेपाल बोर्डर पर है गोरखपूर श्रीर महात्मा गौतम बुद्ध के वहां पर कुशी नगर में निर्वाण हुम्र। था । चीनी, जपानी बहुत से यात्री हजारो, लाखों की तादाद मे स्राते है। कपिलवस्तु वस्ती वहा इसके बगल में है। गोरखपुर रेलवे का एक वडा हैडक्वार्टर है। यह बहुत वडी जगह है उत्तर प्रदेश की। मै भ्रापसे निवेदन करना चाहुंगा कि गोरखपूर को बोइंग 737 से जोडा जाए । श्रादरणीय उपसभाध्यक्ष महोदय, मुझे एक बात कहनी है कि हमारी जो सर्विस है ग्राप बनारस से. दिल्ली से पहुंच जाएं तो गोरखपूर एयर पोर्ट पर एक घंटा रुकना पड़ता है। श्रपने सामान को, ब्रटेची को ब्रगर वाहर निकालना है तो करीबन एक घंटा एयरपोर्ट पर रुक्ता पड़ता है। मेरा यह कहना है कि वडे देशों में ऐसा नहीं है। 10-15 मिनट के ग्रंदर श्राप को लगेज मिल जाता है। दुनिया के ग्रन्य देशों में जिस नई टेक्नोलोजी से. नये ढंग से काम किया जाता है उसी प्रकार ग्रापका एयर ट्रेफिक भी होना चाहिए। यहां पर भी ऐसा ही चाहते है कि यहां कोई डिमोरे-लाइज न हो, वहा पर घंटो खड़े हो कर भ्रपने सामान की इतजार न करनी पड़े, कोई कंजेशन एयर पोर्ट पर पैदा न हो, ऐसी स्थिति स्रापको पैदा करनी चाहिए । मेम्बर पार्लियामेंट हो, संसद के सदस्य हों या मिनिस्टर हों ग्रगर किसी को ग्रटेची ले कर वाहर निकलना पड़ता है तो घंटों इंतजार करना पड़ता है । स्रापसे यह भ्रन्रोध है कि भ्राप इसको करें।

मै ग्रापको बधाई देना चाहता हं कि वम्बई को डायरेक्ट सर्विस बनारस स से जोड़ा है । यह वहां के पूर्वी उत्तर प्रदेश की मांग रही है। उसी तरह से मांग है कि लखनऊ से बम्बई को डायरेक्ट जोडा लखनऊ बनारस जगह है ग्रौर उत्तर प्रदेश की राजधानी भी है। 12 करोड़ 35 लाख की म्रावादी है उत्तर प्रदेश की । दुनिया के पांच देश उत्तर प्रदेश के वरावर भी नहीं है। इसलिए उत्तर प्रदेश की समस्या को मद्देनजर रखते [श्री कल्पनाथ राय]

हुए वहां की एयर मर्विम की सेवा को ग्रोर भी सुदृढ़ बनाने की कोशिश कीजिए।

शिमला में सन् 1980 से एयर पोर्ट वन रहा है। शिमला कश्मीर से भी अच्छा है। लेकिन शिमला अग जाना है तो दो दिन में पहुंचेंगे। सन् 1980 से वहां एयरपोर्ट बन रहा है। मैं आपसे निवेदन करना चाहता हूं आप शिमला खुद जाइये और अगर शिमला का एयर पोर्ट बन जाए तो मैं समझता हूं कि हिन्दुस्तान के जो यावी हैं वे शिमला और हिमाचल प्रदेश की यावा करना पसन्द करेंगे क्योंकि हिमाचल प्रदेश के लोग ईमानदार और सच्चे आदमी है। वहां न ोई चोरी, डकैती, कत्ल, राहजनी की कोई घटना नहीं घटती।

वहां के लोग पूरी तरह से फ्रीडम एनजोय करते हैं। वहां पर हिमालय का जो लावण्य है, जो प्राकृतिक सौन्दर्य है वह हमें ग्रन्यत बहुत कम दिखाई देता है। शिमला हिमाचल प्रदेश में सुन्दरतम स्थान है । इसलिए मेरा निवेदन है कि शिमला में ग्राप एयरपोर्ट का निर्माण शीघ्र से शीघ्र करवायें । यह पूरे हिन्दुस्तान की मांग है । यहां पर ग्रगर एयरपोर्ट बन जाएगा तो पूरे हिन्दुस्तान की सेवा होगी । इन शब्दों के साथ में श्री जगदीश टाइटलर धन्यवाद देता हुं। वे प्रगतिशील विचारधारा के व्यक्ति है । मैं उनको पिछले 10-12 साल से जानता हं।दूनिया में जो लेटेस्ट टेक्नोलाजी है उसको हम ग्रपनाना चाहते हैं। हमारे प्रधानमंत्री जी इस देश को 21वीं शताब्दी में ले जाना चाहते हैं। एयर सर्विस दुनिया में संचार के साधनों में सबसे ज्यादा स्राधनिक प्रणाली है । रेलवे ग्रव म्राउट-डेटेड वन गई है। बस सेवा भी पुरानी पड़ गई है। लेकिन एयर सर्विस आधुनिकतम साधन है। हमें पुरा विश्वास है कि हमारे प्रगतिशील मंत्री इस सेवा को और भी ग्रधिक एफिशिएन्ट ग्रौर ग्रन्छा वनाएंगे जिससे दुनिया की कोई भी एयर सर्विस हिन्दुस्तान की सेवा का मुकाबला न कर सके श्रोर न ही दुनिया के पायलट हुनारे पानलट का मुकाबला कर सकें। हमारे पायलेट दुनिया के सर्वश्रेष्ठ पायलेट में से हों।

हमारी विमान परिचारिकाएं सबसे ऋच्छी परिचा रकाएं ह। ग्रौर उनका कोई म्काबला न कर सके । श्रगर हमार देश की विमान सेवा ग्रच्छ: होगं: तो विदेशी लोग भी हमारे देश में ग्रधिक संखा में ग्राएंगे ग्रौर हमको फारन एक्सचेंज प्राप्त होगा । हमारे ट्रिज्म डिपार्टमेंट का भविष्य भी इसी विभाग पर निर्भर करता है । अगर हमारे देश में विमान सेवा ग्रन्छी होगी तो ट्रिस्ट्स के अधिक आने से ट्रिंग विभाग भी उन्नति करेगा । कभी-कभी देश में ग्रान्दोलन होते के कारण भी विदेशी लोग हमारे देश में कम ब्राते हैं। कभी काश्मीर में ब्रान्दोलन हो जाता है तो कभी हैदराबाद में ग्रान्दोलन हो जाता है । इसमे भी यातियों की संख्या कम हो जाती है । काण्मीर में ग्रान्दोलन होने के कारण बहुत कम यात्री वहां गये हैं जिससे वहां की पूरी टूरिस्ट इंडस्ट्री को धक्का लगा है । इसलिए मैं बाहूंगा कि म्रापके गतिशील नेतृत्व में इस विभाग में **ब्रज्छा काम ह**े और हमारी टूरिज्म मिनिस्ट्री का ग्रधिक से ग्रधिक विकास किया नाय। जितनी ही हमारी विमाद सेवा एफिशिएन्ट होगी उतना ही ऋधिक हों फारन एक्सचेंज प्राप्त होगा ग्रौर हमारा जो ग्रभी विदेशी मुद्रा का इम्बेलेन्स है वह भी पूरा हो सकतः

म्राखिरी बात में यह कहना चाहता हं कि हमारे देश में एयर सेपट के लिए एयर सेफ्टी बोर्ड का गठन किया जाना चाहिए। म्रापको इसके लिए एक एयर मेफ्टी बोर्ड का विधेयक यहां पर लाना चाहिए क्योंकि ग्राज बढ़ती हुई दुनिया में एयर मेफ्टी की बहुत **ग्रावश्यकता है । इन शब्दों के साथ मैं** इस संशोधन विधेयक कः समर्थन करता हूं ग्रौर ग्राशा करता हुं कि ग्रापके गतिशील नेतृत्व में हिन्द्स्तान का एथर ट्रेफिक ग्रधिक से ग्रधिक विकास करेगा । जहां तक हवाई जहाजों में खाने-पीने की चीजों का सवाल है, जब हम सुबह हवाई जहाज में बैठते हैं तो जो लंच हरें मिलता है वह उतना संतोषजनक नहीं होता है जितना होना चाहिए । जो ब्रेकफास्ट हमें मिलता है वह भी संतोषजनक नहीं होता है । मैं चाहता हूं कि स्राप बिना सूचना दिए एक बार जहाज पर जायें न्य्रौर स्वयं ब्रेकफास्ट ग्रौर लंच को देखें... (ब्यवधान) । ग्रापको इन चीजों की तरफ

भी ध्ययन देना चाहिए। इसके साथ-साथ प्रापको पंक्चुएलिटी की तरफ भी ध्यान देना चाहिए। जिस विमान का वक्त 7 बजे पहुंचन का हो तो उसको 7 बजे पहुंच जाना चाहिए। ग्रगर विमान सुबह 5 बजे हुंचा हो ग्रोर वह 9 बजे पहुंचे ता यह ठान तहा है। इस्लिए ग्रापको पंक्चू लटा सार तरफ भा घरान देना चाहिए ग्रार निमानी में भोजन की व्यवस्था ग्रच्छ होनी चाहिए।

साथ ही साथ पैसेंजर्स के सामानों के क्लयरेंस में बहुत कम समय लगना चाहिए। इन सारी जातों को मद्देनजर रखते हुए एयर पोर्ट्स पर जितनी ही भ्रच्छी व्यवस्था होगी, मैं समझता हूं कि उतना ही इस इंडस्ट्री का भविष्य उज्जवल होगा। इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं। धन्यवाद।

SHRIMATI USHA MALHOTRA (Himachal Pradesh): Sir, before you call the next speaker, I would just like to add two words of appeals to the hon. Minister and also I think Mr. Kalpnath Rai for pleading on my behalf for an airport for Himachal Pradesh. I am very grateful to him, and I hope the hon. Minister will look into it.

SHRI JAGDISH TYTLER: This has gone into my head, and it will be done.

SHRIIMATI USHA MALHOTRA: And also for the Kangra valley.

SHRI SUSHIL CHAND MOHUNTA (Haryana): Sir, I am happy that the followup action on the recommendations of the Committee of Parliament on Subordinate Legislations has been taken quite promptly. The hon. Minister needs to be congratulated on that part.

While supporting the Bill, I would like to take the opportunity of joining with other Members of the House in making some suggestions regarding the air service and the maintenance of the airport, I have not had many opportunities of going abroad. But on one or two occasions I have been afforded an opportunity of going abroad in a parliamentary dele-What I found abroad is even Asian countries—of course, are the foremost European countries -those countries which were far behind

us in matters of maintaining airport are far ahead of us. I really cannot understand this. India is a huge country. It is a big country. It occupies the foremost position on the Asian map and the world map. We have such an important airport in Delhi. But it does not meet even the most basic accessities or amenities which are provided in those airports.

For instance, probably-I do not knowwe still think ourselves to be in the bicycle age. In our country we have not adopted the system of escalators in places where there are too many people who are going to climb stairs. We do not have them. Even on the platforms of the New Delhi Railway Station, the Old Delhi Station and other Delhi Railway Stations and at the airports do not have escalators. There are so many people going up and so many people coming done We charge them for air service and try to give them service. We charge them very heavily. But when they go to the airport, they have to climb all the stair. Some are old, some are invalids. They have to be lifted. have to be taken on wheel-chairs. There is no other method by which we can help them. It means that we are still at a stage at which those countries were probably 20 years ago. We have not yet crossed that mark.

Then, when we go to board a plane, we do not have air corridors. In every other airport you find that there are corridors. You just walk through the corridor and sit in the plane. You do not have to climb ladders. There are the most essential, basic type of amenities. It is needed keeping in view that countries like Thailand. Hong Kong, Japan, South Korea have them. South Korea built them after its independence. I also ask one thing. In the Korean War South Korea was completely devastated. Today you find, it is having those facilities. All European countries have them. Everywhere you will find them., In India especially in airports like Delhi, there is no corridor.

Then you may have to cover long distances. After all you will be carrying your handbag. It will be sometimes heavy. And you may have to carry it for long distances.

#### [Shri Sushil Chand Mohunta]

But when you have to walk a long distance, then the job become difficult. In that case in foreign countries there are sliding rollers. You can just stand on it then it will take you from this end of the airport to the other end. You don't have to exert yourself too much. These types of facilities are completely missing at Delhi cirport.

Authority

Sir, we knew that there is a lot of air traffic at Bombay Calcutta, and Madras. There we can find that the number of cafeteria are very few. The eatables are not upto the mark. The service is hopless, because the tustomers are many, and the counters are very few. The service is below expectation. Therefore, I would suggest that these things can be taken care of easily. I do not know why no attention is paid in regard to these problems.

Most of the hon. Members have mentiored about the air-services to Gorakhpur, Lucknov and Varanasi, because they come from Uttar Pradesh and they hav something natural beauty to see there. They have also mentioned about Shimla. I am asking . . .

SHRIMATI USHA MALTHOTRA: Sir. I am on a point of order. It is the capital of the Himachal Pradesh State which has not been connected so far by air.

SHRI SUSHIL CHAND MOHUNTA: I am not opposing you. In fact, I am supporting you.

SHRIMATI USHA MALHOTRA; Instead of going roundabout, you plead your case...

SHRI SUSPIL CHAND MOHUNTA: I am not opposing your proposal. In fact, I am recommending it. But, on the other hand, I want to make a point that there is a State which is just closeby.

SHRIMATI USHA MALHOTRA: Then, you say in addition.

SHRI SUSHIL CHAND MOHUNTA: Not a single place in my State has been covered by air service. At one time there was a skeleton type of easily a useless vayudoot service operating three days a week from Delhi- Hissar-Chandigarh. But what is the utility of that service? Chandigarn is already covered by a direct flight. So I would suggest that you could have a regular good air service from Delhi-Sirsa-Ganganagar-Bikaner. These areas have been completely neglected. Bu introducing this flight to these areas both Haryana and Rajasthan will be benefited.

We know that Harayana is a fast progressing state. At least those three points in Haryana need to be covered by air service, for instance, Ambala can also be covered. Since there is a direct fight to Chandigarh I do not want to press for a flight to Ambala because it is nearly Chandigarh. It need not be covered. But certainly places like Sirsa, Hisar, Kurukshetra and Karnal can be covered easily considering the rapid progress Haryana is making and the place of pride it occupies in the developmental activities of this country. On the tourism map we have got very beautiful places and tourist complexes which could be made use of by air service. Lack of air service to any part of Haryana is a matter which affects us from the tourist point of view.

I also suggest to the Honourable Minister to see that air service is provided to the nearby Delhi places of interest which can become profitable. I am sure with the introduction of air service in Haryana, it would not lag behind. As I said earlier, by introducing the air service to the above places, you will also be covering a portion of Rajasthan which has been completely neglected.

Another thing which I would like to say is about comforts which are normally given to passengers in other countries. Those comforts are lacking here as well as other facilities because now-a-days, probably. hecause of the security checks, the reporting time at the airport is, near about 1-12 hour earlier to the flight that means a person has to be at the Airport 1/2 before the flight commences, or that particular period he must have a proper place where he can comfortability sit and spend But the place is so overthat time. crowded, the floors are so dirty that you do not feel like looking towards the floors. They are not regularly cleared and I must say that some sort of improvement is also needed in your staff maintaining that Air-There are certain people who

(Amdı.) Bill. 1985—
Passed

are very new to this sort of air travelling. They are completely lost because of the fact that they do not know to which counter they should tΩ inquire about the details involved in an air journey. So. there should be proper arrangement and such persons should be properly guided in that ress0 that they can easily comfortably travel So. these services at the Airport must be made cient. Courtesy is to be given special Another thing which I want preference. to sāv is that when OH delle ention went to france. Mr. Jaipal Reddy, a member of the lok Sabha ,who too was a member of this delegation he handicapped inasmuch as he is polio stricken from the very beginning and it is difficult for him to move, when they came to know about this fact that there was one person in the aeroplane who had a difficulty in movements at the time when he was to get down, an electric car, I do not know what type of a car it was very silent, made no noise, was at the mouth of the corridor and when Mr. Reddy got down from the aeroplane, they asked him, you kindly siron this car. On their own, they said this. I think, this sort of humanitarian service and help must be available at these Airports. Just a word of caution.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): Please conclude.

SHRI SUSHIL CHAND MOHUNTA: This International Airport at Delhi has been mentioned. I think I have written letter to you, Mr. Minister I know of a case If you want to 20 into call time. VOU can me at any infor-I  $ca_n$ give you further mation on it. has been brought notice that a person, who had no experience of building contracts, who procured fake certificates saying that he had experience in construction of such and such buildings which building never existed which contract wa, not given to him of having completed crores and crores of rupees of projects some crores of rupees worth of contracts were given to that person. The reality of it was known to the Airport Authority. In spite of that, some crores of rupees worth of contracts was given to him for construction over there

He has completely hoodwinked the Department. He has completely hoodwinked the Authority. I do not know as to who are the other people who are involved in it? It is for you to make an inquiry. My suggestion may be wrong but I think. the details that I have tried to give you in my letter are correct. You must have either received that letter or that letter must be on its way to you. Kindly take action on such like things where national question is involved, where national prestige is involved, there should be no compromise with inefficiency. No compromise with merits. You must see to it that our face when others see to it must be bright. good, honest and sincere. It should not be such that people say, here is a country where this prestigious project like the one under discussion, was scheduled to be opened up on the 19th of November, 1985 but it will take more time to be completed because big fraud has taken place. There should be some checks on the system. which is working. I think having an Airport Authority itself is not sufficient. You must see to it.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): Please conclude.

SHRI SUSHIL CHAND MOHUNTA: You must see to it that some other checks are there and things do not happen the way they are happening, which only brings us discredit.

SHRUK, L.N. PRASAD (Andhra Pradesh) Sir, I rise to support simple amendment. the International Airports Authority (Amendment) Bill, 1985. If any country has to progress and develop anđ also make headway academically. politically, culturally and socially, effective steps have to be taken to build up infrastruture in opinion: one is comtwo areas, in my munication and the other is transport. And one of the important wings of transport is civil aviation, about which we are discussing now. All the speakers who have spoken before me have said several things and brought to light many things which are not know to people. I am glad Mr. Valiullah has brought out very vividly

[Shri K, L. N. Prasad]

candidly the things that have happened in the matter of construction of the international airport at Delhi, the national Capital. It is really a shameful thing to be things are happening. told that such of power, in If at the seat itself, such things are happening how do we control the rest of the country? The new airport was to be inaugurated in the name of the great leader and world statesman Mrs. Indira Gandhi, and a date was fixed for 19th November. But we could not inaugurate it. And until then nobody knew that it was going to be postponed. The young, dynamic and energetic Minister for Civil Aviation had and it was he over a few days earlier who realised that the airport was nct ready for operation. Then he stopped it nd after that, several things have come to light. If a Rs. 100—crore project like this is left in the hards of people who do not know how to handle it, how to pun it, how to execute it, what can we say? It is a very sorry state of affairs.

Today we are in the jet age. The days of bullock-carts have gone. We have to move fast to catch up with the rest of the world. In this situation if things are happening like this, stern action must be taken. Whoever are the persons responsible, however high they may be, whatever be the influence they may be wielding. I am sure the young Minister will take care of these things so that at least such things are not repeated by other elsewhere.

So, while on this, I would like to take this opportunity to make some observations about the functioning of our airlines, particularly Air-India and the Indian Airlines. It is necessary in these days to have the most modern and technologically advanced airports to handle the traffic that we are having today. The traffic is increasing like anything. Although the fares are going up from time to time, the traffic is also increasing.

Traffic is not decreasing. In this situation unless proper care is taken, unless proper people are put in right places, things will not move in the right direction. Much has been said about the construc-

tion of the international airport at Delhi. The most surprising things is the taxiways and runways which have been just built, have already developed cracks. It means substandard material must—have been used. I am told that samples of materials are supposed to be sent to the ISI-Indian Standards Institute -- for testing the strength of the material. Instead, I am told, they are sent to a private institution for doing this job. How far it is correct, I do not know. It is for the Minister to find out whether there is any truth in this. Planning also seems to be defective from the very beginning One friend has said just now that they did not think of the cargo complex. How can an airport be conceived of without a proper cargo complex? This indeed is a very sad state of affairs. Who should be blamed for this? Whoever is responsible, action must be taken against him. The main reason for the developing of cracks on the taxiand runways, I am told, was that instead of laying blocks, they have made it with sort of cement slaubing instead of fixing blocks of 2' x 2' or 3' x 3' or 4 x 4. Some provision must be made for some contraction or expansion occurring to the climatic changes. That is the job of the engineers. The Engineering Section has to take care of such things. Why such a lapse has occurred, we do not Another aspect which has come to notice is the restaurant built at the new airport is not sufficient even to modate a hundred persons. A 747 Boeing carries 360 to 370 passengers. being the central point from East to West and West to East, there are always some transit passengers at the airport. If two or three 747 Boeings arrive at one time. where can you accommodate the passengers of all the three Boeings? The transit lounge, I am told, is very small. Another engineering defect in planning. I am told, is this. Normally passengers arriving at Delhi will have to disembar the arrival lounge. Instead, the arrangements now turned out that they will disembark at the departure lounge and come down by stairs or by escalators, to the arrival lounge, or one has to walk a long distance. This is the type of defects found in the construction of the airport at Delhi, the capital city of India.

After all, we are not the first people to build a modern airport in the world. Many airports already been built in other countries. Our people must have visited those airports. If they do not know, at least they could have seen the other airports and copied from them, either the airport at Singapore or Hong-

kong or the JFK Airport or even

Heathrow Airport

Then, in the matter of aerobridges also, some bungling has taken place. The modern aerobridges have not been ordered. Further, these bridges should have arrangements to connect the First Class, Economy Class and the Executive passengers and such an arrangement, ĭ am told, is lacking hare. This also should be looked into. I am saying all these things because when we are building such a big project like this, we have to careful. We cannot build everyday one Indira Gandhi International Airport in the country. We build such airport once in century and it must remain at least for about fifty years or even hundred years, and we should go on developing. Provision has to be made for that also, for the future development. But if we start bungling from the very first day, it will be very difficult to rectify those mistakes later on. So, this is all 'about the airports.

Now, I would like to make a few observations about the other aspects. I am. glad that the Minister was kind enough to grant what we have been asking for long time. We have been asking for international services from Hyderabad and we have been asking for making Hyderabad an international airport. I am glad now that he is inaugurating an international servcie on the 19th of this month to Jeddah. Now it is only a beginning. Flights have to be introduced to other places in the world also, particularly to the United thousands of people States. There are from Andhra Pradesh and the neighbouring States who are living in Europe and the United States Hundreds of passengers are going there and they are catching their flights either from Bombay or from Delhi and, in the process, they are experiencing a lot of difficulties and inconvenience. The connecting flights one has to

take either at Bombay or at Delhi one has to wait for six hours to eight hours. For six hours or seven hours, where do they go? They have to remain at airport itself and there are no rooms at the airports, they do not have the proper conveniences for their stay except some iron and steel chairs and that too, not many being available. Therefore, I would request the honourable Minister to take all these things into consideration and to see that the maximum comforts are provided to these passengers. I agree that it is not possible to introduce direct flights from all the airports at one and at the same time. But, at least, the connecting flights may be increased in course time.

Another aspect which I would like to bring to his notice is that Air-India allows two bags of luggage to go to the USA or while coming from the USA .But the moment people land at Bombay or Delhi, the trouble starts. It is because here the rule is 20 kgs, and there the rule is two bages irrespective of their weight And, Sir, what an amount of harassment there to these passengers, one has only to see to know it. I have brought this his notice earlier also in the Consultative Committee meetings. But nothing happened so far. Well, these are some of the difficulties.

Now, about the ground services of Air-India, I must say. Mr. Minister, that the services are very poor. In-flight service is good. But the ground services are horrible. Nobody looks at you and nobody bothers to know. Enough staff is there. But they do not attend. And this is my experience and the experience of many people.

Coming to the Indian Airlines, they have been frequently changing the scheduels. If one aircraft is under repairs or if it has to be overhauled, again the schedule is changed. It is not a healthy habit; it is not a healthy sign. Once you introduce some flights, taking into consideration the traffic and its potentiality, you should not change the timing too often. That would create a lot of inconvenience. Earlier for Hyderabad we were having three flights, Now the progress is that they are reduced to two I would request the

[Shri K.L.N. Prasad]

Minister in this regard to please go and see at the airport at the time when the Hyderabad flight leaves, the crowds that are there at the counters. Even people with okay tickets cannot reach the flight counter because the waiting people will be standing, in big numbers. There no queue; there is nothing It is a very deplorable sight. I do not know what is the difficulty in handling these flights in such peak hours. We have only one airline, the Indian Airlines. There are several counters, one for Lucknow, one for Bombay, one for Jaipur and so on, But when you have a system of computers, there is no point in allocating a particular counter for a particular place. Anybody can go to any counter and then make booking and to any place This is what is done in Europe, in America and other places. Earlier it was a different affairs because we never had any computers and all that. Now that we have computers, we can certainly open all counters so that people do not have stand in the queve. It is really a pathetic sight. So I do not know what technical difficulties they have in this regard. I would request the Minister to get it examined whether all the counters could be opened. You can easily say that it a normal sight at the Deihi national airport or other ports also, whereas one counter is very full, the people at other counters will be biting their nails, doing nothing. So these things are very small things. But only some attention should be paid to... (Time Bell Rings).

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): Please conclude.

SHRI K. L. N. PRASAD: Sir, another thing is IATA regulations. We have the same set for places like the USA. UK, and the Gulf. From Bombay to Dubai the flight is for 2 hours and 15 minutes, and from Trivandrum it may be about three hours. But the fare that is charged is the IATA fare. In some cases the people in the south feel that they are being fleeced. No doubt, Air India is making money, but the people's reaction has also to be taken into consideration at the same time. And for a flight of 3 hours if you

have to pay Rs. 6000, it is really skeecing.

I would like to bring to the notice the Minister one other aspect, now that he is going to inaugurate there the 19th. There is a terrific scope for cargo traffic. Eggs, meat, vegetables, etc can be exported from Hyderabad available. provided facilities are information, 75 per vour of cent the egg production is controlled bν a company in Hyderabad, and they have branches all over. But the facilities are not there to export to Dubai and other Gulf countries. We can earn a 5.00 P.M.

foreign exchange. Sir, there are so many other things to be brought to your notice. But the time is short. I wou't like to take more time. My only request that please do not stop this international flight only with a Jeddah flight and try to give us a service to other places. There are one or two small stations. I have brought to his notice about Vijayawada earlier. It is a very important place and a commercial centre. We have only Avro-Aircraft going everyday. But you will never get a seat. It is very difficult even for M.Ps. Even for them it has become difficult to get a seat By extending runway with a little bit of expenditure without much expenditure, you can have a Boeing service. I would request kindly to examine this matter thoroughly. Vizag is another important place. We have a service there and there is nothing much to be done. But at Vijayawada and Tirupathi you can have a Boeing service by extending the runway. That is the only thing that has to be done. There many other places to which he has extend the Vayudoot service. We will bring those places to his notice separately. I do not want you to ring the beil again. Thank you.

भी बी० सत्यनारायण रेड्डी (ग्रांध्र प्रदेश) : जनाब वाइस-चेयरमैन साहब, यह जो इंटरनेशनल एयरपोर्टस ग्रथारिटी (एमेन्डमेंट) विल, 1985 है इसके लिये पांचवीं लोक सभा की सबोडिनेट लेजिस्लेशन कमेटी ने सिफारिश की थी ताकि रूत्स, रेगुलेशन्स ग्रौर सर्विस कन्डीशन्स में सुधार लाया जा सके। रूत्स, रेगुलेशन्स ग्रौर सर्विस कन्डीशन्स ग्रौर सर्विस कन्डीशन्स

लिये जो वाधाएं ग्रा रही थीं उनको दूर करने के लियें यह बिल लाया गया है। इसका मैं समर्थन करता हूं।

इसके साथ-साथ मैं केन्द्रीय का और खासकर मंत्रो जी का ध्यान इस तरफ खींचना चाहता हूं कि हिन्दुस्तान एक बहुत बड़ा देश है । इसमें कई राज्य है और उन कई राज्यों में जिले हैं। यहां पर जो राज्य भीर जिले हैं वे इतने बड़े है कि वे यूरोप के कई देशों के बरावर कर संकते हैं। हमारे हिन्दुस्तान में कई जिले तो ऐसे हैं जो यूरोप के देशों के बराबर हैं। इतना वड़ा देश होते हुये भी हमारे देश में केवल चार इंटरनेशनल एयरपोर्टस है... (व्यवधान)। हो सकता है, श्रीर भी इंटरनेशनल एयरपोर्टस हों, लेकिन मेरे लिहाज से सिर्फ चार इंटरनेशनल एयर-योर्ट्स हैं।

उपसभाष्यक्ष (श्री संतरिष कुमार साह) : हैदराबाद भी हो जायेंगा तो पांच हो जित्येंगे

श्री बी० सत्यनःरायण रेड्डी : मैं उस पर ग्रा रहा हूं। मैं सिर्फ यह कह रहा था कि हमारा मुल्क इतना बड़ा है, लेकिन यहां पर केवल चार इंटरनेशनल एयरपोर्ट्स हैं। हमारी यह मांग रही है कि न केवल स्रांध्र प्रदेश में बल्कि जहां जहां पर जरूरत हो वहां पर इंडरनेशनल एयरपोर्ट चाहिये । स्रांत्र प्रदेश की यह मांग है कि हैदरावाद में इंटरनेशनल एयरपोर्ट होना चाहियें । उसी प्रकार से केरल व अन्य राज्यों की भी मांग रही है। हमारा कहना यह है कि जहां जहा पर इस प्रकार के के एयरपोर्ट की जरूरत हो वहां पर इंटर-नेशनल एयरपोर्ट बनाया जाना चाहिये । हैदराबाद में आपनें कुछ सहूलियतें दी हैं। जहा से बम्बई और बम्बई से हैदराबाद को स्रापने विमान सेवा दी है स्रौर उसी प्रकार से हैदराबाद को जद्दा से जोड़ा है। इस वारे मे जब हमने मंत्री जी को पत्र लिखा तो उन्होंने जवाब दिया कि इसका एलान करने की जरूरत नहीं है । हमने सहूलियतें दे दी हैं, सब कुछ ठीक हो जायंगा । लेकिन हमारा कहना यह है कि उसमें फर्क है।

जब भी ग्राप इन्टरनेशनल एयर पोर्ट का एलान करें--वहां से इसरे मुल्कों के लिये भी लोग जाते हैं और दूसरे मुल्कों से वहां भी ग्राते हैं--तो जितनी सहलियतें एक इन्टरनेशनल एयर पोर्ट के लिये जरूरी हैं, ये तमाम सहलियतें इसके ग्रन्दर होनी चाहिए। स्रापने जद्दा से जोड़ दिया लेकिन तमाम सहलियतें इस एयरपोर्ट को देंगे या नहीं देंगे यह भी एक सवाल है। मेरे कहने का मतलब यह है कि ग्राप एलान करें कि यहां पर एक इंटरनेशनल एयरपोटं की तमाम राहलियतें होंगी। इंटरनेशनल एयर पोर्ट जहां भी हों, ब्राध्नप्रदेश में हो या दूसरे राज्यों में जहां ग्राप एलान करने वाले है, केरल में, विवेंद्रम, मद्रास में सब जगह इस बात का ध्यान जरूर रखा जाना चाहिए।

इसके साथ-साथ कई साथियों ने कहा कि हमारे जो एयरपोर्टस है, ये इंटर-नेशनल एयरपोर्ट हों या दूसरे एयरपोर्ट हों वहां पर जो इतजाम होने चाहिए वह नहीं है। वहां की हालत इतनी खराब है कि जब बाहर के ग्रादमी ग्राते हैं तो उन्हें ताज्जुब लगता है। मैं एक उदाहरण देना चाहता हूं जिससे पता लगता है कि वाहर के स्रादमी का यहां के बारे में क्या इम्प्रेशन होता है। इन एयर पोर्टम में जो वैसिक नेसेसिटी होनी चाहिए वे भो वहां नही हैं। एक महिला यूरोपीय कन्ट्री की थी। उसके साथ एक छोटा सा लड़का था । हैदराबाद **एयर**• पोर्ट में वैटिंग लिस्ट में मेरा नाम था। मैं काउन्टर पर गया श्रो०के० कराने के लिये तो मेरे साथी ने उस लडके से पूछा कि हाऊ डू यू लाइक इंडिया एंड हाऊ डू यु लाइके दिस एयर पोर्ट तो उसने कहा कि डटिंगुस्ट ग्राई हैव मोन। यह एक छोटा सा बच्चा वोल रहा था। हम भी हैरान हैं। हम भी विदेश गये हैं, 'मैं लंदन गया, रोम गया, जर्मनी, चीन गया, सिंगापूर गया यहां कि मलेशिया हम से बहुत बाद में ग्राजाद हुम्रा वहां के एयरपोटों की हालत बहुत ग्रम्छी है । उनका जो तरीका है, जिस ढ़ंग से जिम फुर्ती के साथ एयरपोर्ट के लिये पुरी एमेनिटीज का निर्माण कर रहे हैं वैसे हमारे यहां कुछ भी

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नजर नहीं आता । चीन को देखिये वहां पर बेहतरीन और मार्डन एयरपोर्टस हैं। इसी तरह सिंगापुर में हैं। पना नहीं क्यों हमारे यहां ऐसा नहीं है। हमारे ग्रंदर कमी कहां है ? सरकार भे सोचने में कोई खराबी है या जो अथारिटी इतको इम्प्लीनेन्ट करने वाली हैं वे सिसियर नहीं हैं या हमारे पास एक्सपर्टम नहीं हैं और प्रगर एक्सपटेश है या इस तस्क ठीक से तवज्जह नहीं दे रहे हैं। कहां खराबी है यह बात मेरी ग्राज तक समझ में नहीं ब्राई है। इसलिये में मंती महोदय का ध्यान इस तरफ खींचना चाहता हूं कि जो हमारे एयरपोर्टस हैं, <mark>या</mark> जो बनने वाले हैं या डिक्लेयर करने वाले हैं और जहां पूरी सहूलियतें नहीं है वहां पर पूरी सहलियतें मुहैया कराई जायें ताकि पता लगे कि ये सही मायनों में इंटरनेशनल एयरपोर्टस हैं।

दूसरी चीज यह है कि ग्रार जैसा कि श्रभी हमारे कई साथियों में बताया, मैं इसकी ज्यादा तफसील में नहीं जाता चाहता लेकिन एक चीज बताना चाहता हूं कि वहां इतनी भीड़ होती है कि वाहर से घुसना पड़ता है। हमारे पालियामेंट के मेम्बर खड़े रहते हैं ग्रौर उनको एक एक करके बुलाया जाता है। एक बार एक महिला ग्राई। उसका भी टिकट ग्रो० के० था। वह ग्रपना नाम देकर सामने लेने गई इतने भें टाइम हो गया और उन्होंने डेक्लेयर कर दिया कि ग्रापका इंतजाम नहीं होगा । इसलिये ऐसा कोई इंतजाम होना चाहिए। जो कि टिकट श्रो० के० हो जाये--यह ठीक है यावियों को समय पर भ्राना चाहिए लेकिन हो सकता है कि किसी को मिनट की देरी हो जाये तो इसका मतलब यह नहीं कि उसकी यात्रा रह कर दी जाये और उसको भीतर म्राने का मौका न मिले। इसके साथ ही जो लगंज हम ले जाते हैं उसको ग्राइडेंटीफाई करना पड़ता है। ठीक है करना चाहिए। लेकिन इसका जो मौजूदा तरीका है, पद्धति है, उससे दिक्कत पैदा होती है। इतना लोगों के पास समय नहीं कि हर एक के सामान को ब्राइडेंटीफाई किया जाये। (तमय की घंटी)

SHRI B. SATYANARAYAN REDDY-I have just now started

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): You are allotted only three minutes. You have already taken eight minutes. Please try to conclude

SHRI B. SATYANARAYAN REDY: I have to express my views on so many things.

उपसभाष्यक्ष (श्री संतोष कुमार साह) : तीन-चार मिनट में खत्म कीजिय।

श्री बी० सत्यनारायण रेड्डी : ये चंद चीजें हैं जिनकी स्रोर में मंत्री जी का ध्यान ग्राकपित करना चाहता हूं। में कहना चाहता हं कि जो एयरपोर्टस हैं उनमें सभी सहलियतैं होनी चाहिए जो कि सही मायनों में एक इंटरनेशनल एयरपोर्ट पर होती हैं। कई साथियों ने भी कहा और अखबारों में भी इंदिरा गांधी एयरपोर्ट के बारे में हमने पढ़ा है । मुझे बड़ा ताज्जब हम्रा कि यह कैसे हुआ ? इसके वारे में मैं आपसे कुछ मालूमात जानना चाहता हूं। मै यह जानना चाहता हं कि एयर मार्शल कपुर को दूसरे कोई इंजीनियर को निकाला गया या वे खुद रिटायर हो गये । यह बात साफ नहीं हुई है । इसकी वजुहात क्या हैं, यह भी बतायें । क्या वे इनकम्पीटेंट थे या करण्ट होने की वजह से हुम्रा या कोई दूसरा इसका कारण है, यह भी साफ साफ बनायें ताकि सारा देश जाने की असल में गलतियां कहां हुई कहां करण्शन हुन्ना । यह जो इंदिरा गांधी इंटरनेणनल हुवाई ग्रहा है, 19 नवम्बर, 1985 को इसका इफ्तेदा होना चाहिये था, जन इसका कंट्रेक्ट किया गया तो उसमें क्या शर्त थी, यह कंट्रेक्ट किस सनय दिया गया, कितने समय में इसको कम्पलीट किया जायेगा क्या यह बातें उसमें थी ? कोई कंट्रेक्ट जब देने हैं तो उसमें यह तय होता है कि यह कितने समय में

पूरा किया जायेगा । जहां तक हमारे पास इनफारमेशन है यह जो कंट्रेक्ट हुया, प्राज अखबारों में भी वाकया यान है कि 19 नवम्बर तक यह कमालोट न हीं होता, क्या ऐसी राय दी गई कि 19 नवम्बर को इसका इनमागरेशन हो जाने दो बाकी काम बाद में पूरा किया जायेगा क्योंकि ग्रामी इनको पूरा होने में कई नहीने लगेंगे, यह वातें श्राप कृपा करके साफ कर दें। सरकार की तरफ से, मंतान्य को तरफ से डिपार्टमेंट की तरफ से यह कहा गया कि इंदिरा गांधी जी के वर्थ है पर इसका इनग्रागुरेशन हो जाये बाद में दूसरे काम कम्पलाट किये जायें । उसका यह दूसरा वर्शन है. इसके वारे में ग्राप वतायें । मैं यह जानना चाहता हं कि इस एयरपोर्ट को बनानें का कंट्रेक्ट एम्रर मार्शल कपूर के म्रोहदा संभालने के वाद या संभालने के पहले दिया गया ?. जो टेंडर काल किये गये, उसका कंट्रेक्ट ग्रापने किस कम्पनी को दिया ? ग्रभी एक दो साथियों ने बताया कि एक ऐसी कम्पनी को कंट्रेक्ट दिया गया (व्यवधान) ऐसी कौन सी कम्पनी है जिसने सर्टिफिकेट हासिल किया है, करोड़ों रुपयों का काम किया है या ऐसी कौन सी कम्पनी है जो इसके लिये इलीजीवल है ? मैं यह जानना चाहत। हं कि जो भ्राफिसर्ज इसके लिये रिसपोंसिबल हैं, जो करण्ट हैं, अनेबल हैं, इनएफिशियेंट हैं, आपने उनको रूल्ज और रेगुलेणंस के तहत क्या सजा दी है, क्या कार्यवाही की है ? मैं यह जानना चाहता हं कि 19 नवम्बर तक ग्रापने वेंट क्यों किया इसके पहले इसके बारे में ग्रापने कदम क्यों नहीं उठाया ? यह काम हो रहा है या नहीं हो रहा है इसके बारे में रोज का रोज डेवलपमेंट और कंस्टक्शन की प्रोग्रेस रिपोर्ट खापके सामने खाती ही है तो ग्राप खामोश क्यों बैठें रहे ? तीसरी यह है कि इनको जो मेटीरियल की जरूरत पड़ती है, सीमेंट की, स्टील की यह चीजें बराबर मप्लाई की जती थी या नहीं की जाती थीं ? इसकी डिले होने की क्या वजहात है ? इन तमाम चीजों के बारे में सरकार को, मंत्रालय को पूरी जानकारी है या नहीं ? इसी वजह से यह हवाई अड्डा 19 नवम्बर तक कम्पलीट नहीं हो सका इसकी वजह यह है या दूसरी कोई है ? यह देश वहत बड़ा है। यहां पर राज्य भी

बहत यड़े हैं, हर राज्य में जिले भी इतने बड़े हैं कि कई फारेग कंट्रीज भी ऐसे हैं जिनकी इतनी पाप्रेगर होती है। मैं उहंगी कि एक जिले को दा तीन निनों का एक सेंटर बना कर के क्यों न वायद्वा संबा का वहां पर इंतजान तर दियाँ जाप ग्रभी मैं ग्रासाम गया था, दौरा किया है एक इफते पहले । एउ जिले से दूसरे जिले में जाइये तो दिकार है। डिब्रुगढ़ तन है मगर दूसरे जिलों में जान के लिये न काई रेल है न कोई एयर मर्विस का इंतजाम है, करीब-करीव 6 घंटें वैठकर वापस स्नाना पड़ा। इसलिये लोगों को कितनी दिक्कतें होंगी, ऐसे दूर के इलाके हैं, मुकामात है, चाहे एक राज्य के अन्दर क्यों न हों जहां कि न रेल का इंतजाम है न दूसरा कोई इंतजाम है इसलिये कम से कमे वायुद्दत या ऐसा कोई इंतजाम जरूर होना चाहिय पूरे स्रासाम श्रौर स्रांध्र प्रदेश में भी । स्रभी स्रांध्र प्रदेश के बारे में मेरे साथी ने वताया। वहा 2-3 जिलों के लिये वायुद्त सर्विम होनी चाहिये जैसे ग्रादिलाबाद बहुत दूर है, कोई इंतजाम नहीं है, वारगंल हैं, करीम नगर है, वैसे ही दूसरे जिले हैं रायलसीमा वगैरह में जहां कि ये मञ्जलयतें दी जा सकती हैं (समय की घंटी) इसके बारे में मंत्रालय को विचार करना चाहिये इतना **ह**े कहते हुये भ्रपना भाषण समाप्त करता हूं ग्रौर ग्रापको धन्यवाद देता हूं।

श्रीमती गांती पत्ताबिया (राजस्थान) : श्रीमन्, पहले तो मैं जिस विधेयक पर चर्चा हो रही है उसका स्वागत करती हूं ग्रौर <del>ग्रापने जो समय दिया उसके लिये ग्रापको</del> बहुत-बहुत धन्यवाद देती हूं । श्रीमन्, ग्रभी जो हमारे उधर के भाई वोल रहे थे तो **हर जगह जिले वा**इज नहीं तो स्टेंटबाइज वायुद्रुत की सर्विस होनी चाहिये क्योंकि बहुत सी ऐसी जगहें हैं जहां बहुत विदेशी **भ्रा**ते जाते हैं । हमारे भरतपूर को ले लीजिये, वहां घाना सैंक्चुरी है, बहुत बड़ी बर्ड सैंक्चुरी है, यहां दिसम्बर, जनवरी श्रौर फरवरी तक काफी विदेशी लोग ग्राते हैं ग्रौर हमारे यहां जो विदेशी ग्राते हैं वे बड़ा दुख पाते हैं, कोई रोड से वस में जा रहे हैं, ट्रेन भी नहीं हैं, कोई टैक्सी लेकर जा रहे हैं । कितनी फलाइटें ग्रपने यहां से [श्रीमती शान्ति पहाड़िया]

आगरा जाती हैं या जबपुर जाती हैं तो ऐसी फुलाइटें भरतपुर के लियें भी कर दें। वहां पहले मैं मंत्री जी से कहंगी कि एक हवाई पट्टी बना दी जाय तो मेहरबानी होगी। यह बहत ही प्रार्थना के साथ कह रही हूं, यह तो कर ही दें, यह अच्छा रहेगा । स्नागरा भी जो लोग जाते हैं, घाना सैंक्चूरी को देखते हैं। जो लोग फलाइट करते हैं, जयपूर से ग्रागरा जाते हैं तो यह भरतपुर बीच में ही रह जाता है। यह बनाने से हो सकता है गवर्नमेंट को लाभ ही हो नुक्सान नहीं होगा । मैं श्रीर भी बहुत बोलना चाहती हूं लेकिन कई मेम्बरों ने बहुत कुछ कह दिया है लेकिन एक बात मैं यह कहूंगी कि यह जो हाई जैंक होता है यह किस कारण से होता है ? या तो असफरों से हाई जैक वाले मिले हये होते हैं या जो हाई जैंक करने वाले होते हैं वे पाइलट और एयर होस्टेस जहां से जाती हैं उस रास्ते से निकलते हैं। कई दफा मैं विदेश गयी हं, लंदन में, अमेरिका में देखा है कि एक टेली-विजन होता है और उसमें कितने लोग पाइलट के साथ जा रहे है, कितन पैसेंजर जा रहे हैं, कितने लोग दूसरे रास्ते से जा रहे हैं-हालािक दूसरे रास्ते खोलने नहीं चाहिये तो यह हाइजैक की प्राब्लम न रहे-यह पता चलता है । इसलिये हमारे देश में भी ऐसी मशीनरी आर जाये तो समझती हूं कि बहुत से भाइयों की जो जान जाती है वह नहीं जायगी । हमारे मंत्री जी नये हैं, यथ है ग्रौर नयी नयी चीजें जरूर करेंगे आगे को, इससे मझे बहत खशी होगी, वे नये नये प्लान बनाकर लायेगें।

एक बात मैं यह भी कहूंगी कि जो हमारी फ्लाइट्स में खाना या नाश्ता दिया जाता है, मुझे ज्यादा नहीं कहना चाहिये क्योंकि मैं राजधानी में गयी हूं एक दो बार, बाम्बे राजधानी में उसमें श्रापकी फ्लाइट के खाने से बेटर खाना मिलता है, बड़ी श्रम्छी तरह से पैक कराया, गर्म श्रीर शुद्ध खाना मिलता है। फलाइट्स में इतना बोर खाना होता है कि तबियत नहीं करती है खाने की इसलिये इस पर ध्यान देने की जरूरत है क्योंकि बहुत सी चीजें ऐसी होती हैं कि जिससे खाने में बच्चों या ग्रन्य लोगों को हानि हो सकती है।

इसके अलावा श्रीर ज्यादा मैं क्या वोलूं अभी बहुत से भाई बोल गये हैं। मैं तो इतना ही कहना चाहनी हं। धन्यवाद।

SHRI VISHWA BANDHU GUPTA (Delhi): Mr. Vice-Chairman, Sir, I would like to congratulate the Minister for bringing forward this Bill. I think, it is a very worthwhile Bill. Not because we need aviation, but because, I believe, aviation is the only and the major agency which is going to propel us into the twenty-first Century as we want to be propelled at a decent level.

Sir, Arthur C. Clarke, one of the very famous scientists, had once said that telecommunications is the key of human development. If we have faster transportation, then, there would be very little need for telecommunications. But if we have very fast system of telecommunications, that is, if we are able to talk to anybody else in the world anywhere easily, then, there would be less need for travel example, between Bombay and Delhi, because the telephones are better, there is less travel. But if there are more facilities for people to travel, then, they would make calls. In any case, to less telephone me, Sir, aviation is the key to our future.

I would, therefore, propose and recommend to the Minister that he could consider the setting up of a committee to review the present status of all the airports in India. As he knows very well, there are a large number of airports, disused airports, which are already in existence in India, which are not being used. I think, it would be possible to make use of them and set up a quick network whether Vayudoot or Indian Airlines, to make use of them for better facilities for the citizens of India.

I think, the most important thing for us would be that a committee should be set up, may be consisting of some Members of Parliament or people who are experts in the field, to look at as to what would be the needs of aviation, civil aviation etc., in the 21st Century. I think, the blueprint should be ready now, so that we do not get into the kind of pro-

der to improve tourism in Himachal.

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Sir, the other point which I would like to mention is of the present. At Palam. Airport, there is a cable TV which supposed to give inflight information. I would like to check from the Minister, rather, I would like him to check up how many of the TV sets which are installed there are in operation in Delhi and what kind of information is given to the passen. gers. The passengers are not informed! whether the aircraft has landed, whether it is coming in, how much it is late etc. It just says, 'security clearance' of 'passengers proceed to the aircraft'. Much more information can be given on the TV sets, which are already installed. It does not cost anything more. It is only a question of will and the procedures which have to Sir, these airports and the be adopted. Airport Authority of which he is thinking of would certainly keep in mind also the growth of acrosports in the country which is going to come up. I think in the next 15 years there will be a great spurt, almost an explosion, in the aerosports in our For this I think some of these points should be borne in mind. Consideration should be given to the construction of hangers and other facilities, for

example, you might have to think of previding inexpensive living accommodation for pilots who will be travelling from one place to the other, or for the officials who will be travelling from one place to the other. So far as airports are concerned. that would also be a kind of thing for the growth of aviation in our country.

Sir, I would not like to take more time. I would like to thank the Minister bringing the Bill before Parliament. I rise in support of the Bill and wish that he would set up a Committee to prepare us for the Twenty-first century.

SHRI JAGDISH TYTLER: Sir, first of all, I would like to thank all the Members from both the rides, ruling as well as the opposition, for supporting the Bill. Of course, the Bill deals with just two amendments, sections 36 and 37 of International Airports Authority Act, 1971, but many valuable suggestions were given by the Members from both the sides. I can only assure the Members that whatever is possible within the framework of the money we get, we will do it. self am as keen to have as many airports, as many existing airports to connected with the Vavudoot service the Indian Airlines and have, of course, also the international flights stretching more airports. But there are certain constraints, like not enough traffic, not enough budget being given by the Finance Minister to go in for expansion. But I can assure you that whatever money is given, we wil make sure that it is fully utilised on a priority basis Connecting of any airport is not within the Airport Authority. This has to go through a proper procedure and the Cabinet has to approve of it. But I can tell you that the Vayudoot service is the fastest airlines growing n world to day. We have already onnected 42 stations. I would be going sometimes next week where our two stations at Arunachal will be connected with Vayudoot and with that we will be finishing our December1985 target.

Some of the Members had mentioned about Gangtok, Simla and other places and the places to be connected with Heli-

## [Shri Jagdish Tytler]

copter Corporation of the North Eastern region. Now, it is true that the Helicopter Corporation came into being only month We have got the Helicopter Corporatio<sub>l</sub> registered. We have also the Offi er on special duty appointed. Only last wee: I have taken the Secretary, Civil Aviation. My Joint Secretary, the gentleman concerned, Wing Commander Saini, and personally saw the place where we are going to have the Helicopter Corporation set up in Bombay at the Juhu Airport. Then we went to the Bombay High. It is going to be a priority as far as the helicopter service is going to be used by the ONGC people. All these would have taken two-three months but we did it in two-three days and we finished the formalities.

Authority

Regarding acquiring of the aircraft, we have already taken action and the letter intent has been given. Our first priority after the ONGC is of North Eastern region. We will make sure whichever station has to be connected will be connected. The survey for the Gangtok Airport is on. My officers had gone there about 15 days back. as Simla is concerned, the gentleman who had raised it, he is not here, I would like to tell him that Simla airport, probably next year some time, will be ready. Fifty per cent of the work is over. Money has sanctioned. I have already told the Chief Minister that he should hurry up with the work. As soon as the work is over, my aeroplane is waiting to off so that we can land at Simla as quickly as possible.

Many Members spoke of the international flights and declaring an airport as international airport.

SHRI SUSHIL CHAND MOHUNTA: Haryana has not attracted your attention.

SHRI JAGDISH TYTLER: Sorry, would like to give you the good news that yesterday I had ordered the Vayudoot peaple to go and find out the feasibility as far as Hissar... (Interruptions) Let me speak, please. I am the one who is going to tell you what we are doing. So have asked them to find out if we can start

Delhi-Hissar-Patiala-Delhi service. soon as this survey is done, we would like to tell you and we will start it. I am myself very keen that Harvana should also connected.

Now, I was talking about the international airports. Many Members spoke...

SHRI SUSHIL CHAND MOHUNTA: I would just like to say that you have chosen Patiala but Punjab already has number of airports. So why not Hissar-Sirsa-Ganganagar? This could be much better and viable.

SHRI JAGDISH TYTLER: As I said earlier, if you had listened to me carefully, wherever there is enough traffic on the routes which have already been passed. I do not mind starting. But I must enough service, enough infrastructure the airport so that I can do the service. Probably I can look into what suggestion you are giving also.

Now coming back to the international airports, first of all I would like to inform the House that there are only four international airports in our country. could never be a fifth till it comes in the Parliament...

SHRI B. SATYANARAYAN REDDY: Including Hyderabad.

SHRI JAGDISH TYTLER: I have not Yet completed my sentence. Why don't you allow me to complete the sentence? There is no bar that we cannot use any airport in the country for international service. There is no bar. And this is what we are doing on the 19th in Hyderabad, we are dong on the 19th in Hyderabad. maybe as time goes, as we move further in time, probably we would be needing more international airports...

GHULAM RASOOL MATTO SHRI (Jammu and Kashmir): Including Srinagar,

SHRI JAGDISH TYTLER: Yes, I said there is no bar for me to legally use any airport in the country for international and I think... (Interruptions) Anyway, now I would like to put this at rest that international airports are only

four in this country-i.e. Delhi, Bombay, Madras and Calcutta. Some Members raised that Calcutta airport is not being utilized properly. In any agreement that we have with the foreign airlines, cannot have control on what airports they will be using. We have an agreement country-to-country. BOAC wanted to leave Calcutta which they have already left. We tried our level best to see that they do not go. I think there is some talk going between some company connected with BOAC if they can use the Calcutta airport....You are right. As far as cargo is concerned, I myself when I took charge of this thing, many people had approached me that the cargo service is not adequate. So we are trying our level best to extend the cargo service of Air-India and if we can get enough cargo from Madras or Calcutta. I am sure that we could also extend the Air-India Cargo service, by acquiring aeroplanes, the cargo planes or taking them on lease, whichever way it is possible. I am myself very keen because lakhs of tonnes of cargo goes out of the country from the Commerce Ministry, from other Corporations and Air-India does not have enough planes. So I am going to set it up in the years to come, in the months to come, I will be able to give you a well set cargo service in the country.

As far as security is concerned, no doubt I will never compromise with even if you have to stay at the airport for one hour, I have already made sure that no unauthorised person enters the airfield . . so much so that four people have I allowed that can take their car inside. Except foreign dignitaries, the President, Vice-President. Prime Minister and Chief Justice of India, nobody else can. This applies to all senior Government officers as well as Ministers, I am going to make sure that security is our first concern. I am happy that most of the Ministers, Secretaries and other people have co-operated in this except a few people who initially did not, but when they were told how strict We going to be, they too agreed. It is not that once luggage is checked at counter the security check is over. ₩e have a certain other process-we 90 through another exercise inside--

which I would not like to say for security reasons and I think you will have to bear with me on this,

Sometimes it happens that an aircraft comes late. Because it has to do two or three sectors in a day, automatically this aircraft is late on all But sometimes this delay the sectors. can be avoided. It is not that all the time this delay is there and it is unavoidable. I think if you go through the record of the last one month, the period of delay has already come down me, wherever and, please, bear with it is possible we would like to bring down this delay as much as possible.

Mr. Gupta has spoken on a point which I think is very important. mentioned about navigational facilities and suggested of a committee being formed, which should go and survey ports. I would like to tell him that we have already though of it, and on the 23rd of January next year we are going to have a big conference in Delhi where all navigational facilities—the latest and aviation in the next century will be considered. It is very important commercial aircraft that all the buy from foreign countries have the latest technology, but sometimes we do not get the navigational facilities in our country. I have recently got a report.....(Interruptions).... It is my table but I am told it is being submitted to the Ministry where a survey was done, where we have the survey of the turnkey project, if we could have, at a Bombay airport. The same way I am trying to do in all the four international airports so that we can have the basic navigational facilities matching latest aircraft which we will be getting from next year, of a higher technology-the latest one probablywhich we have ordered now.

There was a talk about aerobridges, the latest technology that people are having in all their airports. I would like to inform hon. Members that in Bombay as well as in Delhi we have the new air ports which are incomplete—which have come in for a lot o criticism and towhich I would like to come later on—aerobridges are there. Even in Bombay, in the second phase aerobridges

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### [Shri Jagdish Tytler]

are there. Also in Madras we thinking of starting the aerobridges. No doubt this is the latest technology—the latest one we have already. But there is one which does not have wheels. Anyway, that is for the people in the Airports Authority to see that we do not get second hand.

Now I would like to say something. Many people were agitated and some people wanted to know what exactly had happend that I had take those Mr. Shanker Sinh Vaghela actions. spoke and talked of certain technical things-as if I had done something wrong and I took those actions without going through the whole This is the impression I properly. got and I hope this is what he said otherwise. Other Members of Parliament from Gujarat had mentioned it and I am happy that he too had mentioned it. There were certain things brought to my knowledge. The airport was to open on the 19th, but on the 19th it could not be opened noticed. because many things were not right. When which were we went minutely to find certain certain other things, we found more things going wrong. Why I did not want to comment is because T thought there should be n enquiry of all the things. Let me tell you that will never compromise, whatever may happen to any officer who misuses the Government money. A Member asked why I sent him on leave and why I accepted the resignation. You cannot expect me to have the man who is responsible for something which, I think, is wrong, sitting on my head and saying what going is wrong. being part and parcel and sitting there No. May be the only way out, as the rules and regulations stand, is that he had to resign. Accepting his resignation does mean that the enquiry is over. Once the enquiry establishes these things which came to my notice, the severest punishment which is possible in this land would be given to the officer who misused the Governmnt money. This,

I can assure this House. (Interruptions) Well, anyway, let me get the thing fully established. Let me answer. There are certain things which have to be established beyond doubt. I just cannot take action because the next action is a very severe one. So, I cannot take it because an enquiry has to fully establish it. I will look into it and see that my very competent officers are doing this, and as soon as this enquiry is complete, the next step will automatically follow.

SHRI B. SATYANARAYAN RED-DY: Has the enquiry committee been constituted or not? That is my question.

SHRI JAGDISH TYTLER: I said, as soon as the things had been brought, I sent them to the enquiry. Very competent and very senior officers of my Ministry are doing it. As soon as I get the report, it will go to Vigilance. As soon as it is established by Vigilance, I will see that, if there is a substantial thing, it will go to the CBI for proper action to be taken.

Some people apprehenced that probably the International Airport would not be completed and that it would take another two years. I can assure Members that we held a meeting recently in which we went into the details of every little thing which is connected with the International Airport. I can tell you that within the next few months we will have the Airport open, and a good airport we will give you.

SHRI B. SATYANARAYAN RED-DY: It has been reported that cement and steel are not available.

SHRI RAOOF VALTULLAH: Sir,...

SHRI JAGDISH TYTLER: Would you like to believe me or believe in something which has been reported in the papers.

SHRI RAOOF VALIULLAH: What has been the cost escalation?

SHRI JAGDISH TYTLER: That I have not calculated. About the cost escalation from Rs. 62 crores, it is not

only that everything has been misused. The price escalation has been there also. And, no doubt, there were certain things like the ones you had pointed out. This is something which was brought to my notice also. On the basis of that the enquiry was ordered. Just as I said initially, once it is established, the people will have to answer for it.

SHRI VISHWA BANDHU GUPTA: The blue print for the 21st century.

SHRI JAGDISH TYTLER: I am sorry, I did not complete my sentence. Mr. J. R. D. Tata is also heading that committee. I have also formed that committee, and their meeting is going to be held some time next month. There is a blueprint for the next 25 years. I have put, for aviation in our country, keeping with the latest technology as far as the aircraft is concerned, the latest technology as far as the ground navigational facilities are concerned.

Also, we have already made, I said initially also in this House, a beginning on training pilots and engineers at Furstaganj where academy is going to be built. I hope to have the academy ready by the 1st of June, in which initially the first batch of pilots will start getting the That is also a part training. parcel of my future aviation programme in our country, in which we will feed Vayudoot, be able ŧσ Vayudoot will feed the Indian Airlines and the Indian Airlines will the Air India and we will he self-sufficient. Of course, I can tell you that there is also a talk going on and there paper work going on. We would also like to introduce air taxi also Wherein we can generate lot of employment opportunities for our young boys who are interested this scheme.

SHRI SHANKER SINH VAGHELA: What about international airport status to Ahmedabad airport?

SHRI JAGDISH TYTLER: Any airport I can declare for the international

service. I do not have to go again and again into that matter.

I think, Sir, I have answered most of the questions. With these words, I conclude ... (Interruptions).

SHRI RAOOF VALIULLAH: The Minister has not replied to my two very important questions. view of the numerous cases of bungling by official Chairman, Mr. Kapoor of I.A.A.I. and recently by Mr. Uppal, Chairman, Bombay Port Trust which is a multi-crore scandal, whether the Government is thinking of appointing eminent public men as the Chairman of the I.A.A.I. or Port Trust and not the officials. I would like to have an assurance from the Minister as to whether this is being considered or not?

Secondly, regarding security as much as the Minister is concerned, we are also equally concerned about it. In the Supplementary Demands for Grants that have come up, Rs. 3.52 crores has been ear-marked for the equipment of security arrangements by I.A.A.I. I would like to know what is the type of equipment and at which airports it will be installed? Whether they are being imported?

SHRI JAGDISH TYTLER: Naturally, when we have gone through such a period we would be very careful in appointing persons to such key positions.

As regards hon. Member's second question, that is, security equipment, it is being assessed what kind of equipment is needed. They have identified sensitive airports and also the airports where there is a lot of traffic Naturally we will give preference to install this new equipment at these airports.

SHRI B. SATYANARAYAN RED-DY: In my speech. I have raised this question: Whether it is a fact that the delay in construction of the international airport is due to nonsupply of cement and steel as one of the reasons?

SHRI JAGDISH TYTLER: That is what I have said. I hope I have not

[Shri Jagdish Tytler]

understood you, the way in which you wanted to put it. This could be a part of the delay. But this cannot be a part of work which is sub-standard or any other thing which has been pointed out by some hon. Members. As I said earlier, once this enquiry is over you would know, what caused this delay? Why it was done? Why it was misled?

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): The question is:

"That the Bill to amend the International Airports Authority Act, 1971, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill.

Clause 1, the Enacting Formula and the title were added to the Bill.

SHRI JAGDISH TYTLER: Sir, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): Now, Shri Janardhan Poojari to lay Papers on the Table.

#### PAPERS LAID ON THE TABLE— Contd.

Exempting of Pig Iron from the basic customs duty in excess of 25 per cent advalorem

SHRI JANARDHAN POOJARI: Sir I beg to lay on the Table, under section 159 of the Customs Act, 1962, a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. 356/85-Customs, dated the 9th December. 1985 exempting pig iron of all varieties irrespective of phosphorous content, from the basic customs duty in excess of 25 per cent ad valorem together with an Explanatory Memorandum therfeon. [Placed in Library. See No. LT—1571/85]

I. STATUTORY RESOLUTION DIS-APPROVING PAYMENT OF BONUS (AMENDMENT) ORDINANCE 1985, (NO. 6 OF 1985)

II. STATUTORY RESOLUTION DIS-APPROVING PAYMENT OF BONUS SECOND AMENDMENT) ORDI-NANCE, 1985, (NO. 8 OF 1985)

III. THE PAYMENT OF BONUS (SECOND AMENDMENT) BILL, 1985.

श्री प्यारेलाल खंडेलवाल (मव्य प्रदेश) : श्रीमन्, मैं यह प्रस्ताव करता हूं कि-

> "यह सभा राष्ट्रपति द्वारा 27 सितम्बर, 1985 को प्रख्यापित बोनस संदाय (संशोधन) श्रध्यादेश, 1985, (1985 का सं0 6) का निरनुमोदन करती है ।"

SHRI SHANKER SINGH VAGHE-LA: Sir, I beg to move the following resolution:—

"That this House disapproves of the Payment of Bonus (Second Amendment) Ordinance, 1985, (No. 8 of 1985) promulgated by the President on the 7th November, 1985."

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH):

Sir, I beg to move:

"That the Bill further to amend the Payment of Bonus Act, 1965, as passed by the Lok Sabha, be taken into consideration."

Sir, this Bill seeks to replace the Payment of Bonus Amendment Ordinance, 1985 (Nos. 6 and 8 of 1985) promulgated on 27th September, 1985 and 7th November, 1985 frespectively.